

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1991-92)**

(TENTH LOK SABHA)

FOURTH REPORT

**REVIEW OF PENDING ASSURANCES
OF
NINTH LOK SABHA**

(Presented on May 5, 1992)



**LOK SABHA SECRETARIAT
NEW DELHI**

C
158R April, 1992 / Vaisakha, 1914 (Saka)

14

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LOK SABHA

CORRIGENDA

to the Fourth Report of Committee on Government Assurances (1991-92)

Page No.	Item No.	Col. No.	Line	Correction
Contents (iii)			3 21	<u>For</u> 'Ministry' read 'Ministries' <u>Add</u> 'Shri' before R.C. Bhardwaj
5	-	-	-	<u>For</u> 'datd' <u>read</u> 'dated'
6	-	-	35	<u>For</u> 'Panday' <u>read</u> 'Pandey'
8	-	-	-	<u>For</u> 'Electrical' <u>read</u> 'Electronics'
12	6	-	-	<u>Add</u> 'III Session 1990 of Ninth Lok Sabha' at the top
12	6	3	2	<u>For</u> 'Avaking' <u>read</u> 'Asking'
20	-	2	2	<u>Add</u> 'by' after 4.3.91
20	-	2	4	<u>For</u> 'Singh' <u>read</u> 'Sinh'
21	-	-	-	<u>For</u> 'Ministry' read 'Department' at the top
21	-	3	1	<u>for</u> 'WAROPA' <u>read</u> 'WAROPA'
21	-	2	3	<u>Add</u> 'by' before Shri
22	-	3	4	<u>For</u> 'received' <u>read</u> 'reached'
22	-	2	3	<u>Add</u> 'by' before Smt.
23	-	2	3	<u>Add</u> 'by' before Shri
26	21	3	1	<u>For</u> 'PARAX' <u>read</u> 'Paraxy'
26	22	3	12	<u>For</u> 'determines' <u>read</u> 'determine'
26	22	3	2	<u>for</u> 'find' read 'final'
27	24	3	7	<u>for</u> 'dchanging' read 'charging'
39	41	-	-	<u>Add</u> 'Ministry of Civil Aviation and Tourism, II Session of Ninth Lok Sabha' at the top

Page No.	Item No.	Col. No.	Line	Correction
39	42	-	-	<u>For</u> 'WESTLAND AND HELICOPTERS' <u>read</u> 'WESTLAND HELICOPTERS'
44	-	4	7	<u>Delete</u> '?' after examination
48		4&5		<u>Delete</u> 'on' and <u>Add</u> 'on' after sought.
49	Part(b)			<u>For</u> 'therefor' <u>read</u> 'thereof'
49	Part(c)			<u>For</u> 'therefore' <u>read</u> 'therefor'
50		4&5	-	<u>Delete</u> 'on' and <u>Add</u> 'on' after Extension
55		5&6		<u>Delete</u> 'sought' and <u>add</u> 'Sought up upto'
56	61	-	Heading	<u>For</u> 'RUBBER BOARDS' <u>read</u> 'JOINT MEETING OF TEA, COFFEE, SPICES AND RUBBER BOARDS'
57	Part (a)	3	2	<u>Add</u> 'to' after decision
59	Part. (d)	3	2	<u>For</u> 'building' <u>read</u> 'bungling'
62		4	5	<u>For</u> 'table' <u>read</u> 'Table'
63		2	2	<u>Add</u> 'by' after 22.2.91
64		2	2	<u>Add</u> 'by' after 22.2.91
65 & 66		2	2	<u>Add</u> 'by' after 22.2.91
67		4&5		<u>Delete</u> 'on' and <u>Add</u> 'on' below extension
69	Read lines 8 to 11 of col.No.5 as matter of col.No.4.			
69	77	5	2	<u>For</u> '30.7.91' <u>read</u> '30.9.90'
70	79	3	5	<u>For</u> 'up' <u>read</u> 'U.P.'
71		3	9	<u>For</u> 'pachora' <u>read</u> 'PACHORA'
71		3	13	<u>For</u> 'home' <u>read</u> 'Hon.'
76	86	4	20	<u>For</u> 'complete' <u>read</u> 'completed'
81	95	Heading		<u>Add</u> 'III Session of Ninth Lok Sabha'
83	Part(b)	3	1	<u>For</u> 'retionale' <u>read</u> 'rationale'
91	107	5	3	<u>For</u> '15.7.90' <u>read</u> '15.7.91'
92	109	2	2	<u>For</u> '22.4.91' <u>read</u> '22.4.90'

Page No.	Item No.	Col. No.	Line	Correction
97		4	3	<u>For</u> 'decisions' <u>read</u> 'decision'
99		2	2	<u>For</u> '9.4.1991' <u>read</u> '2.1.1990'
100	118	5	1	<u>For</u> '27.7.91' <u>read</u> '27.7.90'
102	121	5	5	<u>For</u> '13.12.91' <u>read</u> '7.11.91'
		6	5	<u>For</u> '7.11.91' <u>read</u> '13.12.91'
104	124	5		<u>For</u> '10.5.91' <u>read</u> '10.2.91'
104	124	7	Last	<u>For</u> 'May be pursued' <u>read</u> 'May be pursued'
105	127	3		<u>Delete</u> lines 13 to 17
109	133	2	2	<u>Add</u> 'by' before Shri
109	133	2	2	<u>For</u> '28.12.91' <u>read</u> '28.12.90'
		3	Part(b)	<u>Add</u> '(b) if so, the details thereof;'
		3	Part(e)	<u>Add</u> line 3: 'construction of the said road?'
110	136	2	2	<u>For</u> '1.1.91' <u>read</u> 'dated 4.1.91'
115	141	3	12	<u>For</u> 'coun ries' <u>read</u> 'countries'
		4	9	<u>For</u> ',' <u>read</u> '.'
128	156	6	7	<u>For</u> '29.2.91' <u>read</u> '29.2.92'
139		4	13	<u>For</u> 'date' <u>read</u> 'data'
151	192	5&6	2&3	<u>For</u> '24.9.91 4.12.91 22.8.91 & 22.11.91 <u>For</u> '22.8.91 22.11.91' <u>read</u> '24.9.91 4.12.91'
166		6	1	<u>For</u> '8.5.9' <u>read</u> '8.5.91'
		7	1 to 3	<u>Delete</u> 91, 91 & 92 respectively
168		4	9	<u>Delete</u> 'examined'

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*
(1991-92)

CHAIRMAN

Dr. Laxminarain Pandey

MEMBERS

2. Shri Sai Prathap Annayyagari
3. Dr. Krupasindhu Bhoi
4. Shri B. Devarajan
5. Shri B. K. Gudadinni
6. Shri Prabhu Dayal Katheria
7. Shrimati Krishndra Kaur (Deepa)
8. Shri Balin Kuli
9. Shri Manphool Singh
10. Shri Ajoy Mukhopadhyay
11. Shrimati Pratibha Devisingh Patil
12. Shri Shashi Prakash
13. Shri Naval Kishore Rai
14. Shri Gadam Ganga Reddy
15. Shri Chinmaya Nand Swami

SECRETARIAT

R.C. Bhardwaj—*Additional Secretary*
Shri Murari Lal—*Director*
Shri Joginder Singh—*Deputy Secretary*
Shri K. K. Ganguly—*Under Secretary*

*The Committee was nominated by the Speaker w.e.f. 25 November, 1991
vide para 515 of Lok Sabha Bulletin Part II, dated 25.11.1991.

INTRODUCTION

I, the Chairman of the Committee on Government Assurances, as authorised by the Committee, do present on their behalf, this Fourth Report of the Committee on Government Assurances.

2. The Committee (1991-92) were constituted on November 25, 1991.

3. The Committee at their Third Sitting held on January 20, 1992 reviewed the pending assurances of the Ninth Lok Sabha pertaining to Ministries of Agriculture, Atomic Energy, Chemicals and Fertilizers, Civil Aviation and Tourism, Civil Supplies and Public Distribution, Coal, Commerce, Communications, Defence, Electronics, Environment and Forests, External Affairs, Finance, Food and Food Processing Industries. At their sitting held on April 28, 1992, the Committee considered and adopted the draft Fourth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

5. The conclusions / observations of the Committee are contained in the succeeding paragraphs of the Report.

NEW DELHI;

April 28, 1992

Vaisakha 8, 1914 (Saka)

DR. LAXMINARAIN PANDEY,

Chairman,

Committee on Government Assurances.

REPORT

I

REVIEW OF PENDING ASSURANCES OF NINTH LOK SABHA

During the Ninth Lok Sabha, 2827 assurances were culled out from the Lok Sabha Debates. Out of these, 2185 assurances have been implemented. These figures take into account the statement of implemented assurances laid on the Table of the Lok Sabha by the Minister of Parliamentary Affairs upto December 20, 1991.

1.1 At their sitting held on January 20, 1992, the Committee reviewed a batch of 213 assurances pending implementation of Ninth Lok Sabha. These assurances pertain to the Ministries of Agriculture, Atomic Energy, Chemicals and Fertilizers, Civil Aviation and Tourism, Civil Supplies and Public Distribution, Coal, Commerce, Communications, Defence, Electronics, Environment and Forests, External Affairs, Finance, Food and Food Processing Industries. The text of the questions and the assurances given thereto are annexed to the Minutes of the Sitting at Serial Nos. 1 to 213 (*Appendix-I*).

1.2 The Ministry-wise details of assurances reviewed are given in (*Appendix-II*).

1.3 The Committee decided to pursue 203 assurances given at Sl. Nos. 1 to 210, 213, 219 and 222 and decided not to pursue the remaining 10 assurances given at Sl. Nos. 211, 212, 214 to 218, 220, 221 and 223 as these have lost their importance due to efflux of time and there was no point in swelling the number of outstanding assurances.

1.4 The Committee noted that out of 203 assurances that were decided to be pursued by the Committee, 39 assurances (details given at Sl. Nos. 9, 48, 52, 55, 56, 57, 58, 61, 62, 65, 66, 67, 71, 72, 83, 99, 105, 106, 109, 111, 122, 128, 132, 152, 154, 157, 171, 175, 179, 181, 182, 183, 184, 185, 193, 202, 203, 209 and 213) have been implemented as per subsequent statements laid by the Minister of Parliamentary Affairs on February 26, 1992 and March 31, 1992. Thus the remaining 164 assurances of the Ninth Lok Sabha are still pending for implementation.

1.5 During the review of pending assurances the Committee have noted with concern that most of them contain a stereotyped reply viz. "the information is being collected and will be laid on the Table of the Lok Sabha." The Committee are of the view that "in all such cases where the collection of the information is likely to take a long time, instead of waiting for the collection

of the entire information, whatever information is readily available should be laid on the Table of the House at the earliest possible opportunity. The rest of the information, as and when it becomes available, should be laid on the Table of the House periodically, say quarterly, half-yearly and so on." In fact the Ministries should make persistent efforts to fulfil the assurances early with perspective planning.

1.6 In regard to assurances at Sl. Nos. 26, 30, 41, 42, 43, 44, 45, 50, 53, 54, 68, 73, 74, 81, 82, 91, 95, 96, 98, 101, 113, 117, 137, 140, 141, 142, 144, 145, 146, 150, 151, 159, 161, 162, 178, 196, 208 and 210, the Committee note that the concerned Ministry / Department have not sought even single extension of time to fulfil the assurances.

1.7 The Committee are unhappy to observe that the Ministry / Department concerned are not serious enough in implementing the pending assurances. Where the Ministry / Department foresee any difficulty in implementing the assurances within the stipulated time, the Committee may be approached for seeking extension of time without fail as per the well established Parliamentary practice.

1.8 The Committee note that in respect of Sl. Nos. 1, 2, 3, 4, 6, 7, 8, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 23, 25, 26, 27, 28, 29, 31, 32, 33, 34, 35, 37, 38, 39, 40, 41, 42, 43, 44, 46, 47, 49, 51, 53, 54, 64, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 84, 85, 86, 87, 88, 89, 90, 91, 92, 94, 97, 100, 104, 107, 108, 110, 112, 113, 114, 115, 118, 119, 130, 140, 141, 142, 143, 144, 145, 146, 147, 150, 151, 156, 158, 159, 160, 161, 163, 164, 165, 166, 167, 169, 170, 177, 178, 180, 186, 188, 192, 195, 197, 198, 199, 200, 204, 205, 206, 207, 208, 219 and 222 the assurances under reference pertain to either Central subjects or matters on which decisions are to be taken by the Union Government.

1.9 The Committee reiterate earlier decisions of the Committee on Government Assurances (1982-83) contained in its Sixth Report (*vide* Minutes dated 11.1.1983) of the Seventh Lok Sabha for categorising the assurances and fixing the criteria for granting extension of time to the Ministry to fulfil the pending assurances which read as follows:—

"The Committee felt that extension of time should not be sought by various Ministries and Departments as a matter of routine and at the same time certain principles might be laid down for consideration by the Committee of various requests received for extension of time for the implementation of assurances. After taking into account the reasons for delay in implementation of assurances which Ministries / Departments have been advancing in the past either through written submissions or when representatives of Ministries were called by the Chairman of the Committee for explaining reasons for delay in

implementation of assurances, the Committee decided that assurances might be classified into the following categories:—

- (1) Category 'A': Where the assurance pertains solely to the Central subject.
- (2) Category 'B': Where assurance pertains to a matter which is in the concurrent list and the information needed for implementation of the assurance pertains partly to the Central Government and partly to the State Governments.
- (3) Category 'C': Where the assurance pertains to a matter which falls purely in the jurisdiction of the State Governments (Such assurances are given in reply to questions on State matters seeking information on all India basis or in respect of more than one State e.g. questions about communal riots, dowry death, etc.)

The Committee were of the view that the following broad principles might be observed while dealing with requests for extension of time for assurances falling in the above categories:—

- (1) Category 'A': Normally the assurances which pertain solely to Central subjects should be implemented within the prescribed period of three months from the date on which assurance is given and there should be no scope for seeking extensions in such cases. However, where the information to be furnished has to be collected from a number of Ministries and Departments of the Central Government or a number of attached and subordinate offices or field formations or public undertakings, request for one extension of three months might be agreed to. Requests for more than one extension in such cases might be considered in depth. In such cases the representative of the Ministry may be called by the Committee/Chairman to give details of the quantum of information already collected and the reasons for which it would take more time to collect the remaining information.
- (2) Category 'B': Where the concerned Ministry/Department are not able to implement the assurance full within the prescribed period of three months mainly because part of the information which concerns the State Government(s) has not been received, the information pertaining to the Central Government should be laid within the prescribed period of three months in part implementation of the assurance and vigorous efforts made to collect the remaining information. In such cases the Committee might grant one or more extensions after taking into account the efforts made by the Ministry to collect the information from the State Government(s).
- (3) Category 'C': Since implementation of this category of assurances depends mainly on the information to be received from the State Governments requests for extension of time for implementation of

such assurances might be agreed to subject, however, to the Committee/Chairman being convinced that sincere efforts are being made by the Ministry to collect the information from the State Governments. Where the Committee find that there are repeated requests for extension of time for implementation of such an assurance, in appropriate cases the Committee/Chairman might hear the representative of the Ministry in person before agreeing to grant the extension sought for by the Department. In the case of assurances of this category, Government would be well advised to lay the available information from time to time in part implementation of the assurance so that the Members can make use of the available information during discussions, etc.”

1.10 The Committee observe that the assurances mentioned at para No. 1.8 above should have been implemented by placing the required information on the Table of the Lok Sabha within the prescribed time span of 3 months. The Ministry / Department cannot disown their responsibility and keep these assurances pending for such a long time. Implicitly or explicitly the onus lies on the concerned nodal Ministry to implement these assurances by taking a final decision at their end. The Committee fail to understand the reasons which prevent the concerned Ministry in supplying the information which ordinarily is available with them. The Committee are of the view that with dynamic thrust and an approach that is realistic enough, the Ministry should fulfil the assurances without loss of time.

1.11 The Committee feel distressed at the unsatisfactory pace of implementation of assurances in spite of their repeated exhortations to expedite the process. The Committee emphasise that the whole attempt should be to find out the reasons why assurances cannot be fulfilled. The Committee are of the view that undue delay in fulfilling the assurances defeats the very purpose of raising the matter on the floor of the House.

1.12 The Committee desire that the Ministries / Departments concerned should take vigorous steps to implement 164 assurances selected by the Committee for being pursued further and ensure that the implementation is completed within the next two months. A thoughtful and imaginative strategy may be worked out to achieve this goal.

1.13 The Committee also desire that Ministry of Parliamentary Affairs should review the outstanding assurances periodically and remind the concerned Ministry / Department, where necessary, for early implementation of these assurances or for the supply of latest information, as the case may be.

NEW DELHI;
April 28, 1992

Vaisakha 8, 1914 (Saka)

DR. LAXMINARAIN PANDEY,
Chairman,
Committee on Government Assurances.

APPENDIX I

(Vide para No. 4 of the Introduction)

Minutes of the Third Sitting of the Committee on Government Assurances held on January 20, 1992 in Committee Room 'B', Parliament House Annexe, New Delhi

The Committee met on Monday, January 20, 1992 from 14.30 hours to 15.15 hours.

PRESENT

- Dr. Laxminarain Pandey—*Chairman*
2. Dr. Krupasindhu Bhoi
3. Shri B. Devarajan
4. **Shrimati Krishnendra Kaur (Deepa)**
5. Shri Balin Kuli
6. Shri Ajoy Mukhopadhyay
7. Shri Shashi Prakash
8. Shri Naval Kishore Rai
9. Shri Chinmaya Nand Swami

SECRETARIAT

1. Shri R.C. Bhardwaj— *Addl. Secretary*
2. Shri Joginder Singh—*Deputy Secretary*
3. Shri K.K. Ganguly—*Under Secretary*

** ** **

The Committee took up for consideration Annexure II of Memorandum No. 3 and Memorandum No. 23 regarding review of pending assurances pertaining to Eighth and Ninth Lok Sabha (1st batch) respectively.

3. The Committee reviewed thirty-four pending assurances of Eighth Lok Sabha indicated in Annexure-II of Memorandum No. 3. The Committee decided to drop twenty-seven assurances and pursue the remaining following seven assurances:—

1. USQ No. 4689 dated 24.3.1988 regarding cancer due to smoking relating to Ministry of Health and Family Welfare.
2. USQ No. 3360 datd 10.8.1989 re: Expenditure on 'Apna Utsav' festival relating to Ministry of Human Resource Development.
3. USQ No. 8374 dated 8.5.1989 re: Delhi Police Anti-Dowry Cell relating to Ministry of Home Affairs.
4. USQ No. 2000 dated 10.8.1987 re: Ownership rights in resettlement colonies relating to Ministry of Urban Development.

5. USQ No. 5840 dated 12.4.1989 *re*: Encroachments in I.N.A. Market, New Delhi relating to Ministry of Urban Development.
 6. USQ No. 1378 dated 3.3.1989 *re*: Census of minor irrigation works in Rajasthan relating to Ministry of Water Resources.
 7. SQ No. 887 dated 8.5.1989 (Suppl. by Shri Saifuddin Chaudhary) *re*: Cases of untouchability relating to Ministry of Welfare.
4. The Committee then considered Memorandum No. 23 regarding review of pending assurances of Ninth Lok Sabha (1st batch) and decided to pursue all the two hundred and ten assurances given in Annexure-I.
5. Out of thirteen assurances indicated in Annexure-II of the Memoranda No. 23, the Committee decided to drop ten assurances and pursue the remaining following three assurances:—

1. USQ No. 1299 dated 16.8.1990 *re*: deaths due to pesticides relating to Ministry of Agriculture.
2. USQ No. 8009 dated 8.5.1990 *re*: vacant posts in Air India relating to Ministry of Civil Aviation and Tourism.
3. USQ No. 1578 dated 17.8.1990 *re*: foreign exchange outgo relating to Ministry of Commerce.

6. The Chairman then impressed upon the Members to observe strict austerity measures during the ensuing on-the-spot study tour of the Committee, in view of the precarious economic conditions prevailing in the country. The Committee then deliberated upon the question of issuing directions to the concerned agencies connected with the study tour for observing economy measures in making arrangements for stay and transport. The Chairman appealed to the Members to observe self-restraint and avoid wasteful expenditure.

7. The Committee decided to hold their next sitting on Wednesday, January 29, 1992 at 11.00 hours.

The Committee then adjourned.

Minutes of the Eighth sitting of Committee on Government Assurances held on April 28, 1992 in Room No. 143 Parliament House, New Delhi

The Committee met on Tuesday, April 28, 1992 from 15.30 hours to 16.15 hours.

PRESENT

Dr. Laxminarain Panday—Chairman

2. Shri Sai Prathap Annayyagari
3. Shri Prabhu Dayal Katheria
4. Shri Balin Kuli
5. Shri Ajoy Mukhopadhyay
6. Shri Naval Kishore Rai

SECRETARIAT

Shri R.C. Bhardwaj —*Additional Secretary*
Shri Murari Lal—*Director*
Shri Joginder Singh—*Deputy Secretary*
Shri K.K. Ganguly—*Under Secretary*

2. The Committee considered their Draft Fourth Report ~~and~~ adopted it.
3. ** ** **
4. The Committee authorised the Chairman and in his absence Shri Ajoy Mukhopadhyay to present the Fourth Report of the Committee in the Lok Sabha on Tuesday, May 5, 1992.
5. The Committee desired to have an on-the-spot study tour during the first or second week of June 1992 after obtaining the concurrence of Hon'ble Speaker.
6. The Committee decided to hold their next sitting on May 28, 1992 at 15.00 hours.
7. *The Committee then adjourned.*

APPENDIX II

(vide para 1.2 of the Report)

Statement showing Assurances Reviewed

Ministry/Department	Sl. Nos. of the Appendices	Total No. of assurances
Agriculture	1 to 15, 211, 213, 214,	18
Atomic Energy	16 to 18	3
Chemicals and Fertilizers	19 to 40 = 22 + 212, 215, 216, 217, 218	27
Civil Aviation and Tourism	41 to 51 = 11 + (219)	12
Civil Supplies and Public Distribution	52 to 53	2
Coal	54 to 58	5
Commerce	59 to 73 = 15 + (220, 221, 222 and 223)	19
Communications	74 to 104	31
Defence	105 to 111	7
Electricals	112 to 113	2
Environment and Forests	114 to 139	26
External Affairs	140 to 151	12
Finance	152 to 196	45
Food	197 to 206	10
Food Processing Industries	207 to 210	4

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N.B.: Out of 203 assurances that were decided to be pursued, assurances at Sl. Nos. 9, 48, 52, 55, 56, 57, 58, 61, 62, 65, 66, 67, 71, 72, 83, 99, 105, 106, 109, 111, 122, 128, 132, 152, 154, 157, 171, 175, 179, 181, 182, 183, 184, 185, 193, 202, 203, 209 and 213 have been implemented by laying statements on the Table of the Lok Sabha on February 26, 1992 and March 31, 1992.

ASSURANCES WHICH MAY BE PURSUED
MINISTRY OF AGRICULTURE
11th Session, 1990 of Ninth Lok Sabha

Sl. No.	Question No. and Date	Subject/Text of the Question	Promise made	Extension Sought		Remarks
				ON	UPTO	
1	2	3	4	5	6	7
1	SQ No. 43 dt. 15.3.90 Suppl. by Shri D. Amat	COMMITTEES TO REVIEW METHODOLOGY OF COST OF PRODUCTION OF CROPS AND DECLARATION OF AGRICULTURE AS AN INDUSTRY The Member stated: "Both industry and agriculture are the means of production. It is a pivot around which the whole economy of the country hinges. So, may I know from the hon. Minister whether the agricultural labour be treated at par with the industrial labour."				
				11.6.90 7.1.91 15.3.91 18.9.91 12.12.91	14.9.90 14.3.91 14.6.91 14.12.91 18.1.92	May be pursued.
				The Minister stated: "A Committee has been set up to review the cost of production of crops and another Committee has been set up to go into the issues relating to declaring agriculture as an industry. This is an expert Committee which is going into the matter."		

1	2	3	4	5	6	7
2	SQ No. 43 dt. 5.3.90 by Shri Dhanraj Singh Suppl. Question	<p>COMMITTEES TO REVIEW METHODOLOGY OF COST OF PRODUCTION OF CROPS AND DECLARATION OF AGRICUL- TURE AS AN INDUSTRY</p> <p>"I would like to know the percentage of profit to be allowed to the farmers over the cost of production of their produce. Farmers should be given remunerative prices of their crops. The Government has set up a committee to declare agriculture as an industry. I would like to know whether the prices of various inputs such as fertilizers, seeds, insecticides and pesticides which determine the cost of production of crops, will be taken into account as is done in case of industry in which expenditure on storage, packing and labour is included in the cost of production so that agriculture may no longer be an unremunerative enterprise for farmers."</p>	<p>The Minister stated, "We have decided to grant agriculture the status of an industry and accordingly an expert committee has been set up. It will review all the aspects as to how it could be done."</p>	<p>28.11.90 7.1.91 15.3.91 2.7.91</p>	<p>13.12.90 14.3.91 14.6.91 14.9.91</p>	<p>May be pursued.</p>

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DEVELOPMENT PLANS FOR IMPROVEMENT IN POST HARVEST INFRASTRUCTURE.

- 3 Unstarred Question No. 555 dated the 15th March, 1990 by Smt. Basava Rajeswari :
- (a) whether the Technology Mission on Oilseeds has proposed development plans to improve the efficiency of the post harvest infrastructure;
- (b) if so, whether the Mission has submitted a paper to this effect;
- (c) if so, the details thereof and the main features of the proposed plan;
- (d) whether the World Bank has agreed to help in this regard; and
- (e) if so, the details thereof
- (d) & (e) : Since the World Bank has shown interest in supporting investment in agro industries projects in some sectors including the vegetable oils & oilseeds sector, this paper, which is in the nature of a project proposal has been prepared and is under consideration for World Bank funding.
- 22.6.90
19.9.90
17.12.90
4.3.91
18.6.91
11.9.91
- 14.9.90
14.12.90
14.3.91
14.6.91
14.9.91
14.12.91
- May be pursued.
- 4 USQ. No. 9145 dt. 17.5.90 by Shri Ramdas Singh:
- REPORTS OF BANERJEE COMMITTEE
- (a) whether Government have taken any decision on the reports of Banerjee Committee received in 1986 and 1987; and
- (b) if so, the details thereof.
- (a) and (b) : It was *inter-alia* stated. The recommendations in respect of Aldrin, Heptachlor and Chlordane are under examination.
- 27.8.90
18.12.90
21.2.91
4.7.91
9.8.91
20.11.91
- 16.11.90
16.2.91
16.5.91
16.8.91
16.11.91
16.2.92
- Committee did not agree to drop this assurance. May be pursued.

1	2	3	4	5	6	7
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DISTRIBUTION OF SEEDS

5. USQ. NO. 9248 (a) the quantum of seeds proposed to be distributed among the cultivators during the year 1990-91; (b) to (d): Necessary information is being collected.
- Datt: (b) the source of procurement of seeds from Government agencies, business agencies and cultivators, percentage-wise; (c) the amount of subsidy paid by the Government; and (d) the break-up of subsidy paid to various agencies.
- WORKING OF FCI
AWAKING FOR**
6. USQ. No. 704 (a) whether the High powered Committee on Agricultural Policies and Programme on "Alternative Food Security System" has commented upon the working of the Food Corporation of India, as reported in 'The Hindustan Times' dated 2nd May, 1990;
- Lal: (b) to (d): The Power Committee on Agricultural Policies and Programmes has since given its final Report, which is under examination.

- b) whether Government have taken steps to implement the advice of the experts in this regard;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor and the time by which steps are proposed to be taken in this regard?

REVIEW OF COMMITTEE TO REVIEW METHODOLOGY OF COST OF PRODUCTION OF AGRICULTURAL PRODUCT.

7. SQ. No. 113 dt. 16.8.90 by Sh. Kusuma Krishna Murthy, Sh. Phool Chand Verma:

(a) whether Hanumanthrao Committee set up to review the methodology of cost of production of agricultural produce has since given its report; if so, what are its main recommendations;

(b) the recommendations which have been accepted by Govt. and the action taken to implement them; and

(c) the recommendations which have not been accepted and the reasons therefor?

28.11.90	15.2.91	May
11.2.91	15.5.91	be
14.6.91	15.8.91	pursued.
7.8.91	15.11.91	
11.11.91	15.2.92	

(a) to (c) : Yes Sir, The Committee has submitted its final Report which is under consideration of the Government.

1 2 3 4 5 6 7

COMMITTEE TO GO INTO THE
ISSUES RELATING TO DECLARATION OF AGRICULTURE AS AN INDUSTRY

8. USQ. No. 1380 dt. 16.8.90 by Sh. J. Chokta Rao, Sh. K.S. Rao:
- | | | | | |
|---|--|--|---|------------------------|
| <p>(a) whether the Bhamu Pratap Singh Committee appointed to go into the issues relating to declaration of agriculture as an industry has submitted its report to the Govt.</p> | <p>(b) & (c) : It was <i>inter alia</i> stated, "These are under examination."</p> | <p>13.2.91
31.5.91
7.8.91
12.11.91</p> | <p>16.5.91
16.8.91
16.11.91
16.2.92</p> | <p>May be pursued.</p> |
|---|--|--|---|------------------------|
- (d) : The Report of the Committee is under print. Copies will be made available to all Members of Parliament as soon as printed copies are available.
- (b) if so, the details of the recommendations made by the Committees;
- (c) the steps taken to implement these recommendations; and
- (d) whether the report will be placed on the Table of the House?

INTEGRATED WATERSHED MANAGEMENT PROJECT FOR DOON VALLEY

USQ No. 3667 dt. 30.8.90 by Shri M.S. Pal

9.

(a) whether Government have received any proposal in respect of Integrated Watershed Management Project in 1853.86 sq. kms. area of Doon Valley regarding forestry fruit industry, soil conservation, agriculture, small scale industries, animal husbandry and programmes of environmental improvement; and
 (b) if so, the details of the project and the action taken thereon?

22.11.91
 27.2.92
 The Committee considered dropping request at their sitting held on 27.12.91 vide Memo No. 13 and decided not to drop the subject matter. May be pursued.

(a) & (b): Yes, Sir. The revised proposal on Integrated Watershed Management Project for Doon Valley eco-restoration has been received from the Government of Uttar Pradesh in the month of June, 1990 for availing external financial assistance.

The total outlay of the project is Rs. 42.98 crores and components include Forestry, Horticulture, Agriculture, Soil Conservation, Animal Husbandry, Minor Irrigation, Energy Conservation, etc. The project has been posted to European Economic Community (EEC) for external assistance, who mounted a Mission from July 26th to August 22nd, 1990. The project is being processed.

VIII SESSION OF NINTH LOK SABHA

1	2	3	4	5	6	7
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**BHANU PRATAP COMMITTEE
ON WORKING OF F.C.I.**

10. Unstarred Question No. 105 dated the 27th December, 1990 by Shri Sheo Sauran Verma:
- (a) whether the Bhanu Pratap Committee set up to investigate the working of Food Corporation of India has submitted its report to the Government;
- (b) if so, the main recommendations thereof;
- (c) whether any steps have been taken to implement the recommendations; and
- (d) if so, the details thereof and if not, the reason therefor?
- (c) & (d): All recommendations of the Committee including these related to alternative food security system are under the consideration of the Government.
- 5.4.91 27.6.91 May be
5.7.91 27.9.91 pursued.
27.9.91 27.12.91
1.1.92 27.3.92

NEW AGRICULTURAL POLICY

11. Unstarred Question No. 118 dated the 27th December, 1990 by Sh .M.V.Chandrababu Naidu, Sh.Y.S. Raja Sathar Reddy, Sh. V. Sreenivas Prasad, Sh. Manojan Sar and Prof. Vijay Kumar Malhotra:
- (a) whether the Government have since formulated a new National Agricultural Policy; (b) if so, the salient features thereof; (c) whether the views from various quarters have been considered before finalising the policy; (d) if so, the details thereof; and (e) the time by which the new Agricultural Policy is likely to be announced?
- (a) & (b) : The Agricultural Policy Resolution is under preparation.
- (c) & (d): The Ministries/Depts. of the Govt. of India have been consulted in the preparation of the Draft Agricultural Policy Resolution. The Draft Resolution was also considered at a National Seminar held in New Delhi on 15th of June, 1990. Representatives of the State Govt., Ministries/Deptt. of the Govt. of India and eminent scientists, agricultural Economists and Senior Administrators with long experience in the field of agriculture participated in the Seminar. The recommendations of the High Powered Committee on Agricultural Policy and Programmes as also the views of the Standing Advisory Committee on Agriculture on formulation of Agricultural Policy Resolution are also being considered in the preparation of the Draft Resolution.
- (e): Effort is being made to finalise the new agricultural Policy as early as possible.
- | | | |
|----------|----------|---------|
| 9.4.91 | 27.6.91 | May be |
| 2.7.91 | 27.9.91 | paused. |
| 30.9.91 | 27.12.91 | |
| 18.12.91 | 27.3.92 | |

1	2	3	4	5	6	7
12.	Unstarred Question No. 138 dated the 27th December, 1990 by Smt. Geeta Mukherjee:	DRAFT FARM POLICY (a) whether the Draft Farm Policy finalised by the Standing Advisory Committee on Agriculture has been reviewed; and (b) if so, when the policy is expected to be announced?	(a): The views of the Standing Advisory Committee on Agriculture regarding Draft Farm Policy are being considered in the formulation of the Agricultural Policy Resolution. (b) Effort is being made to finalise the new agricultural policy as early as possible.	9-4-91 2-7-91 30-9-91 18-12-91	27-6-91 27-9-91 27-12-91 27-3-92	May be pursued.
13.	USQ. No. 209 dt. 27.12.90 by Shri Madhavrao Scindia and Shri Mandhata Singh:	NEW AGRICULTURAL POLICY (a) whether an Agricultural Policy Resolution has been framed and finalised on the lines of the Industrial Policy Resolution; (b) if so, the broad features thereof; and (c) the time by which it is proposed to be announced?	(a) and (b): No Sir, The Draft Agricultural Policy Resolution is under preparation (c): Efforts are being made to finalise the new agricultural policy as early as possible.	9-4-91 2-7-91 30-9-91 1-1-92	27-6-91 27-9-91 27-12-91 27-3-92	May be pursued.

EXPERT COMMITTEE ON RE-MUNERATIVE PRICES OF CROPS

14. Unstarred Question No. 223 dated 27.12.1990 by Shri Gulab Chand Kataria:
- (a) whether the report of the Expert Committee constituted to ensure remunerative prices to the farmers for their crops has since been received; and
- (b) if so, the details thereof and action taken thereon?

26-3-91
2-7-91
19-12-91

26-6-91
26-9-91
26-3-92

May be pursued.

VIIth Session, 1991 of Ninth Lok Sabha

1	2	3	4	5	6	7
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BHANU PRATAP SINGH COMMITTEE ON AGRICULTURAL DEVELOPMENT

15. USQ No. 932 dt. 4.3.1991
 Sh. Shanker Singh Vaghela
 Sh. L.K. Advani:
- (a) the details of the recommendations made by the Bhanu Pratap Singh Committee for Agricultural Development;
- (b) the reaction of the Union Government in regard to each of the recommendations; and
- (c) the progress made so far on each count and with what impact?
- (b) & (c): The recommendations of the Committee are under examination.
- 31-5-91
 3-9-91
 2-12-91
- 4-9-91
 4-12-91
 4-3-92
- May be pursued.

MINISTRY OF ATOMIC ENERGY
11th Session, 1990 of Ninth Lok Sabha

1	2	3	4	5	6	7
16.	USQ No. 2968 dt. 27.8.1990 Shri R.N. Rakesh and Shri Manjari Lal:	(a) the targetted date for completion of Unit-2 of Narora Atomic Power Project;	(c) The revised cost estimates for the units of Narora Atomic Power Project prepared in 1986 of Rs. 532.85 crores will further increase owing to various factors including shift in schedule. This is under assessment.	10.6.91 20.11.91	1.12.91 27.2.92	May be pursued.
<p align="center">SECOND UNIT OF NARORA POWER PROJECT</p>						
		(b) whether the unit is to be completed by the targetted date;				
		(c) if not, the reasons for the delay;				
		(d) the revised date for its completion; and				
		(e) the cost over-run on account of the delay?				

DEPARTMENT OF ATOMIC ENERGY
Third Session, 1990 of Ninth Lok Sabha

1	2	3	4	5	6	7
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PURCHASE OF LIGHT WATER

REACTORS FROM FRANCE

17. USQ No. 3017
 dt. 27.8.1990
 Sant. Vasundhara
 Rajé:

(a) whether Government have received negotiation with France for the purchase of two 900 mw Light Water Reactors (LWR);

(b) if so, the terms and conditions laid down for the purchase of these two LWR earlier;

(c) whether the same terms and conditions still exists now; and

(d) if not, what are the present terms and conditions?

(b) & (d): The terms and conditions are still under consideration and have not yet been finalised.

1.11.90
 4.3.91
 20.10.91
 23.12.91

31.3.91
 30.9.91
 30.12.91
 30.3.92

May be pursued.

1	2	3	4	5	6	7
18.	USQ No. 4182 dt. 3.9.1990 Shri Ram Lal Rahi:	REPRESENTATION OF VOLUN- TARY SECTOR IN AERB	(a) whether Government are aware that Atomic Energy Regulatory Board (AERB) has disputed findings of private researchers regarding high radiation in Kerala's coastal zone as reported in Indian Express of 2 July, 1990;	3.6.91	30.8.91	May be pursued.
			(c) The Ministry of Environment and Forests have set up an Experts Committee on the subject. The Committee's report is still awaited.			
			(b) whether working of AERB has been criticised by voluntary organisations; and			
			(c) if so, whether Government propose to set up an expert Committee consisting of scientists from both Government and Voluntary Sector to bring out the correct facts and to take precautionary measures?			

MINISTRY OF CHEMICALS & FERTILIZERS
1st Session, 1989 of Ninth Lok Sabha

Sl. No.	Question No. and Date	Text of the Question	Assurance given	Extension Sought on upto	Remarks	
1	2	3	4	5	6	7
		HINDUSTAN FERTILIZER CORPORATION UNITS IN EASTERN REGION				
19.	Unstarred Question No. 224 dated the 28 December, 1989 by Shri Basudeb Acharia:	(a) whether in view of the growing demand of fertilizers in the Eastern Region Government are considering renovation of Hindustan Fertilizer Corporation's units located in West Bengal; and (b) if so, the details thereof?	(a) & (b): It was inter-alia stated, "A proposal for revamping the Durgapur plant with a view to improving its capacity utilisation to 100% at an estimated cost of Rs. 171.30 crores, is under consideration."	22.3.90 19.9.90 27.3.91 11.9.91	27.9.90 27.3.91 27.9.91 27.3.92	May be pursued.

Final Session, 1990 of Ninth Lok Sabha

1	2	3	4	5	6	7
20.	USQ No. 536 dated 15.3.90 by Shri Mitra Sen Yadav	GAS BASED FERTILIZER PROJECT (a) whether any programme has been chalked out to set up gas-based fertilizer projects; (b) if so, the details thereof; and (c) if not, the difficulties being faced in the setting up these fertilizer projects?	(a) to (c): The working group on Fertilizers set up by the Planning Commission in the context of the preparation of VIII Five Year Plan has recommended implementation of the delayed gas based nitrogenous fertilizer projects of the VII Plan and expansion of the three existing gas-based plants along the HBJ pipeline during the VIII Plan period. The recommendations of the working Group are yet to be accepted.	19.6.90 24.9.90 19.8.91 10.10.91	15.9.90 15.12.90 30.9.91 31.3.92	May be pursued.

1	2	3	4	5	6	7
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PRICE FIXATION OF PARAXYLENE

21. USQ No. 1145 dated 20.3.1990 by Shri Lokanath Choudhary:

(a) whether the question of fixing a reasonable price for paraxylene a basic raw material for production of PTA and DMT, is under consideration of Government; and

(b) if so, the details in this regard?

3.8.90
17.9.91

31.10.90
31.3.92

May be pursued.

(a) and (b): There is no price control over paraxylene. DMT and PTA. BICP and Cost Account Branch have recently carried out cost study and the reports are under study.

COMMITTEE ON RECOVERY OF OVERCHARGED AMOUNT

22. USQ. No. 1231 dt. 20.3.90 by Sh. Kalpnath Sonkar

(a) whether Government had set up a committee to determine the over-charged amounts recoverable under Drugs Prices Equalisation Account from the drug companies which had gone to the Supreme Court;

(b) if so, the names of members of the Committee;

(c) the findings of the committee and the find amounts worked out against each company; and

(d) the action taken so far on these findings and when the process of recovery would be completed?

30.10.90
11.1.91
23.4.91
30.7.91
21.10.91

30.12.90
31.3.91
31.6.91
30.9.91
30.12.91

May be pursued.

(c) & (d): The assessments made by Special Team are being scrutinised and a decision in this regard will be taken shortly.

23. Unstarred Question No. 2749 dated the 29th March, 1990 by Shri K.S. Rao
- GAS BASED FERTILIZER PLANTS**
- (a) the number of gas based fertilizer plants proposed to be set up during the Eighth Five Year Plan; and
- (b) the details thereof indicating the location cost and the production capacity?
- (a) & (b): It was inter-alia stated, "The recommendations of the Working Group are yet to be accepted."
- 19.6.90 28.9.90 May be pursued.
19.9.90 28.12.90
27.3.91 15.6.91
12.7.91 30.9.91
3.10.91 31.3.92
24. SQ. No. 392 dt. 10.4.90 by Sh. Surya Narayan Singh & Shri K. Manendra Singh
- RECOVERY OF OVER-CHANGED AMOUNT FROM DRUG COMPANIES**
- (a) whether Government have decided to recover large sums of money due from drug companies as a result of over-changing of prices under the Drugs (Prices Control) Orders of 1979 and 1987;
- (b) if so, the details of the amount due from these companies and names of companies involved; and
- (c) the steps being taken to recover the same?
- (b) & (c): It was inter-alia stated, "Assessment of the amounts due from remaining companies and finalisation of the amounts due from the companies against whom tentative assessment has been made, is in progress."
- 7.8.90 10.10.90 May be pursued.
5.11.90 10.1.91
11.1.91 10.4.91
25. USQ. No. 5637 dated 19.4.90 by Sh. Santosh Kumar Gangwar:
- EXPANSION OF IFFCO FERTILIZER FACTORY AT AONLA**
- (a) whether there is any proposal for the expansion of IFFCO fertilizer factory at Aonla in Bareilly; and
- (b) if so, the details thereof and the action being taken thereon?
- (a) & (b): It was inter-alia stated, that the action is being taken on the proposal.
- 20.7.90 18.1.91 May be pursued.
15.4.91 18.7.91
24.7.91 18.1.92

26. SQ. No. 501 dt. SETTING UP OF PETROCHEMICALS COMPLEX AT BARAUNI
Shri Y. S. Rameshwar Reddy

The Member stated as under:
"One petro-chemical complex was sanctioned at Vishakhapatnam. I think the promoters were the Vijaya Malaya Group. This petro-chemicals complex, by itself, was not a viable unit. They wanted the downstream products' licences also to be given along with it, so that the project can be taken up. But, unfortunately, the licences have not been given. So, the project is not being implemented. Will the hon. Minister kindly consider giving licences for the downstream products, so that the project can be implemented soon."

The Minister stated,
"Yes, Sir. The CCA has got to approve the project; and that is the stage where it is lying and we are going to consider this. Regarding the downstream project in Andhra, I will look into the matter."

NI NI May be pursued.

27. **SQ. No. 774 dt. 10.5.90** by **Dr. Anim Bala**
- REVAMPING OF HINDUSTAN FERTILIZER CORPORATION**
- (a) whether Union Government are contemplating to revamp the Hindustan Fertilizer Corporation;
- (b) if so, the total funds sanctioned for the purpose; and
- (c) the target of production of Nitro-Phosphates per day by the Corporation during 1990-91?
- (a) to (c): Government are contemplating revamping of Durgapur, Barauni, Namrup I & II and a nitro-phosphate group of plants at Haldia of the Hindustan Fertilizer Corporation Limited. The proposals are under examination. The sanctioning funds and fixing targets will arise only after any investment decision is taken.
- 22.8.90
27.3.91
23.9.91
- 10.2.91
10.8.91
10.2.92
- May be pursued.
28. **USQ. No. 8116 dt. 10.5.90** by **Shri Prakash Sobo Brahmabhatt**
- SNAM PROGETTI CONTRACTS**
- (a) whether Government have decided to review Snam Progetti contracts;
- (b) if so, whether Government have set up an enquiry as to the manner in which the Italian firm, Snam Progetti had been awarded a number of fertilizer projects; and
- (c) if so, the outcome of the enquiry?
- (a) to (c): The Government proposes to look into the manner of award of contracts of fertilizer projects to Snam Progetti and when all the facts are known, the same will be placed before the House.
- 20.8.90
2.1.91
26.2.91
1.11.91
- 10.11.90
10.2.91
10.5.91
10.2.92
- May be pursued.

1	2	3	4	5	6	7
29.	<p>USQ. No. 8206 dt. 10.5.90 by Shri Era An- barasa</p>	<p>PURCHASE OF PHOSPHORIC ACID</p> <p>(a) whether any enquiry is being conducted into the purchase of phosphoric acid and the contracts entered into for the purchase of phosphoric acid during the last year; and</p> <p>(b) if so, the stage of the enquiry and the names of the persons against whom the enquiry is being conducted?</p>	<p>The Minister <i>inter alia</i> stated, "The matter is still under enquiry. The facts of the case will become known only after the verifications have been completed."</p>	<p>31.5.91 29.8.91 14.11.91</p>	<p>9.8.91 9.11.91 9.5.92</p>	<p>May be pursued.</p>

Illrd Session of Ninth Lok Sabha

1	2	3	4	5	6	7
30.	Unstarred Question No. 230 dated 7.8.90 by S/Shri Kalyan Singh and K. Manvendra Singh	(a) whether the Ministry has decided to scrutinise the assessment of liabilities against drug companies; and (b) if so, the details thereof?	(a) and (b): A number of complaints were received, alleging that the amounts in respect of companies involved in the Supreme Court case and other companies have not been correctly determined. It was, therefore, decided to review the amounts assessed. The process of review is still in progress.	Nil	Nil	May be pursued.

1	2	3	4	5	6	7
31.	USQ. No. 3095 dt. 28.8.90 by Shri Kishanath Sankar	BHATTY COMMITTEE ON TRADE MARGINS (a) the finding of the Bhattiy Committee on trade margins of medicines and when these were submitted; (b) the expenditure incurred by Government on the Committee; (c) whether his Ministry revised the trade margins without waiting for the finding of this Committee; and (d) if so, the reasons thereof?	ON The draft report, which was submitted in March, 1990, is under consideration of the Government.	28.3.91 6.6.91	28.3.91 28.3.92	May be pursued.
32.	USQ. No. 635 dt. 9.8.90 by Sh. Shantilal Purushottamdas Patel, Sh. Devendra Prasad Yadav, Sh. Heta Rao, Sh. Ram Bahadur Singh	SUSPENSION OF CHIEF EXECUTIVES OF FERTILIZER COMPANIES (a) whether chief executives of some fertilizer companies were recently suspended by the Union Government; (b) if so, the details thereof and the charges against them; (c) whether any inquiry has been conducted into the charges levelled against them; and (d) if so, the outcome of the inquiry and the action taken or proposed to be taken against them?		8.11.90 18.6.91 12.11.91	8.5.91 8.11.91 8.2.92	11

**IMPORT OF PHOSPHORIC ACID
FROM MOROCCAN FIRM**

33. USQ.No.2524 dt. Referring to the reply given on 24 (a) to (c): CBI has 22.2.91 May be
23.8.90 by Dr. May, 1990 to USQ. No. 10321 re: submitted its report 22.8.91 pursued.
A.K. Patel & import of Phosphoric Acid by the on the matter. The 24.9.91
Sh. Shankersinh State Trading Corporation and report is being ex-
Vaghela asking: amined.
- (a) whether the investigating agencies going into the deal of import of three lakh tonnes of Phosphoric Acid from a Moroccan firm during 1989-90 have finalised their report;
- (b) if so, the details thereof and the action taken thereon; and
- (c) if not, the time by which the report will be finalised and submitted to Government?
-

APPLICATION OF PARA 7(2) OF DPCO, 1979

34. USQ No. 4277 dt. 4.9.90 by Shri G.S. Basvaraj & Sh. Vasant Sathe

(a) whether para 7(2) of the Drug (Price-Control) Order, 1979 is applicable to both the imported and indigenous bulk drugs, if so, the reasons for selecting a few drugs only for recovery;

(b) whether Para 7(2) of DPCO 1979 is applicable to all public sector and private companies, if so, whether notices for recovery have been issued to all the companies;

(c) whether products in the case of public sector undertakings have been identified;

(d) if so, the amount due against each product; and

(e) if not, the reasons therefor.

(c) to (e): Information to the extent available would be collected and laid on the Table of the Lok Sabha.

11.3.91 2.6.91
29.5.91 2.9.91
24.9.91 2.12.91

May be pursued.

Vith Session of Ninth Lok Sabha

**IMPORT OF PHOSPHORIC ACID
FROM MOROCCAN FIRM**

35. Unstarred Question No. 94 dated the 27 December, 1990 by Shri Harish Pal:
- Referring to reply given on August 23, 1990 to USQ. 2524 and asking:
- (a) whether the investigating agencies going into the deal of import of three lakh tonnes of phosphoric acid from a Moroccan firm have since finalised its report; and
- (b) if so, the outcome thereof and the action taken in this regard?
- NEWS ITEM ON I.D.P.L.**
36. USQ. No. 1966 dt. 8.1.91 by Dr. Asim Bala:
- (a) whether the attention of the Govt. has been drawn to the news item on IDPL appearing in the "The Sunday Mail" dated 25th November, 1990;
- (b) if so, whether Government have verified the statements made therein; and
- (c) if so, the results achieved on each item?
- | | | |
|----------|---------|-----------------|
| 3.6.91 | 27.9.91 | May be pursued. |
| 31.12.91 | 28.2.92 | |
-
- | | | |
|---------|---------|-----------------|
| 14.3.91 | 7.7.91 | May be pursued. |
| 12.7.91 | 7.10.91 | |
| 1.10.91 | 7.1.92 | |

1	2	3	4	5	6	7
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NEW DRUG POLICY

37. USQ. No. 737
dt. 10.1.91 by
Sh. Kamta
Munjare:
- (a) whether Govt. are aware that pharmaceutical companies are influencing doctors also for boosting sale of drugs of various brands manufactured by them;
- (b) if so, whether Govt. have considered or propose to consider measures to check these methods being adopted by the Companies;
- (c) whether Govt. propose to introduce a new drug policy;
- (d) if so, the details thereof; and
- (e) the time by which it is likely to be announced?
- 19.4.91
22.7.91
10.10.91
- (c) to (e): The review of the 1986 Drug Policy is in progress.
- 9.7.91
9.10.91
10.1.92
- May be pursued.

PRICE FIXATION OF BULK DRUGS AND FORMULATIONS

38. USQ. No. 816
dt. 10.1.91 by
Sh. K.S. Charvda:
- (a) the number of applications for price fixation of bulk drugs and formulations separately and that of review applications against the price fixation orders of bulk drugs and formulations received separately during the period of operation of Drugs (Prices Control) Order, 1979 and 1987.
- (a) to (c): As regards DPCO 1987, the details, to the extent available are being compiled and will be laid on the Table of the House.
- 19.4.91
22.7.91
17.10.91
- 10.7.91
10.10.91
10.1.92
- May be pursued.

(b) the number of applications disposed of separately during that period; and

(c) the steps taken/proposed to be taken to expedite the decision on the remaining applications?

REPRESENTATION FROM INDIAN DRUG MANUFACTURERS ASSOCIATION

(a) whether the Government have received a representation from the Indian Drug Manufacturers Association regarding various problems being faced by the drug manufacturers urging Government to take policy decisions on various issues affecting the industry and to provide for health cover to the rural and urban poor; and

(b) if so, the details of the problems raised and the action taken thereon?

39. USQ. No. 545 dated 26.2.1991 by Shri Vasant Sethe:

(a) & (b): A number of representations have been received from Indian Drug Manufacturers Association highlighting their problems and making various suggestions in regard to list of price control drugs, realistic pricing parameters, reduction in span of price control, higher trade margin, higher margins to producers, duty rationalisation etc. Some of these are being taken into consideration in the review of the Drug Policy which is under way and some are under the examination of the Government.

3.6.91
21.8.91

25.8.91
25.11.91
May be pursued.

2	3	4	5	6	7
<p>SUPPLY OF CHLOROQUINE PHOSPHATE BY I.D.P.L.</p>	<p>LSO No. 1404 dt 5.3.1991 by Dr. Asim Bala:</p>	<p>(a) whether any contracts for the supply of Chloroquine Phosphate were given by the Directorate of National Malaria Eradication Programme during 1988-89 and 1989-90 to the Indian Drugs and Pharmaceuticals Limited (IDPL);</p>	<p>(b) whether the IDPL has paid any commission to M/s. Neel Madhav Consultants Private Ltd. for these orders;</p>	<p>(c) if so, the value of the commission paid and the reasons therefor;</p> <p>(d) whether any inquiry has been conducted in this regard; and</p> <p>(e) the action taken against the IDPL for violating the terms and conditions of the contracts?</p>	<p>(d) and (e): The matter is being looked into by Government.</p> <p>26.7.91</p> <p>3.9.91</p> <p>May be pursued.</p>

PURCHASE OF AIRBUS A-320

41. SO. No. 5 dated 13.3.90 by Shri. Shankersinh Jagheta & Sh. Hannan Mollah:

- (a) whether the attention of Government has drawn to the press reports alleging payment of kickbacks in the purchase of Airbus A-320;
- (b) if so, the details about the purchase of these Airbuses;
- (c) whether Government propose to enquire into the deal; and
- (d) if so, when?

May be pursued.

(c) & (d): The matter is under consideration of the Government.

WESTLAND AND HELICOPTERS

42. SO. No. 7/13.3.90 by Shri Sanat Kumar Mandal and Shri Vijay Kumar Malhotra:

- (a) whether the attention of Government has been drawn to the news item captioned "Fabled Fleet lies forlorn" appearing in the 'Indian Express' New Delhi dated February 10, 1990;
- (b) if so, the total number of Westland Helicopters imported from U.K. since the inception of the deal and the amount spent thereon including foreign exchange;
- (c) the outcome of the report of the Committee set up to go into the feasibility of continuing operations with this fleet; and
- (d) the reaction of Government thereto?

-Nil- May be pursued.

(c) & (d): The Husainy Committee is due to submit its report by the 31st March, 1990.

1 2 3 4 5 6 7

**KICKBACKS RECEIVED IN
PURCHASE OF AIRCRAFT WITH
AIR INDIA**

43. SO. No. 306 The Hon'ble Member stated as The Minister stated
 .H. 27.3.41) as under:
 Suppl. by Shri "I have already re-
 Hari Kushore plied to another
 Singh: question, I think it
 was last week, and I
 think that his widely
 been reported that
 whatever allegations
 had been published,
 Government had ta-
 ken note of those al-
 legations and the
 question of review-
 ing the whole thing
 is under considera-
 tion."
- Regarding part (c) of the main ques-
 tion No.286 of Prof. K.V. Thomas, I
 would like to know from the hon.
 Minister that in regard to purchase of
 aircraft from Seattle-Tokyo from
 Paris-New Delhi, a lot of talks had
 been going on about the Kickbacks
 received by the various political poe-
 ple. And in Japan, in the purchase of
 Lockheed aircrafts one Prime Minis-
 ter had to go on graft cringes for
 having received kickback money. And
 now in India about the purchase of
 aircraft, Airbus and other things,
 there has been talk and allegations of
 graft. I do not know whether it is
 true or not. Would the hon. Minister
 consider that the allegation of kick-
 backs received by the previous Gov-
 ernment, I do not want to name any
 person, will be looked into and a
 specific answer to that point shall be
 tabled in this House?"
- The Com-
 mittee
 considered
 the drop-
 ping re-
 quest at
 their sit-
 ting held
 on
 27.12.1991
 vide
 Memo
 No. 9 and
 decided to
 pursue the
 subject
 matter.
 May be
 pursued.

**ACCIDENT TO INDIAN
AIRLINES AIRBUS A-320
AT BANGALORE**

44.

Point raised by
Shri Samarendra
Kanda during
General Discus-
sion dt. 29.3.90:

The Hon'ble Member stated as
under:
"I would like this suspicion, this scan-
dalous thing, where a great fraud has
been committed, should be enquired
into by a Parliamentary Committee.
The Minister in the Rajya Sabha, had
gone quite for a record. He had
admitted many basic things. I would
like the Minister to concede to our
request for a Parliamentary Probe to
enquire into the whole thing."

The Ministry stated
as under:

"We have taken
note of the points
which have been
made by the Mem-
bers and the Civil
Aviation Ministry
decided to refer this
matter to investiga-
tion agencies. That
is why I was replying
that this proposal to
review the deal is
under investigation
of the Government."

The Com-
mittee
considered
the drop-
ping re-
quest at
their sit-
ting held
on
27.12.1991
vide
Memo No.
9 and de-
cided to
pursue the
subject
matter.
May be
renewed.

1	2	3	4	5	6	7
45.	USQ No. 3731 dated the 6th April, 1990 by Shri Kamal Chaudhury:	CONSTRUCTION OF TOURIST HOME/YATRI NIWAS IN PUNJAB	(a) whether Government have any proposal to construct Tourist Homes/ Yatri Niwas in Punjab for the benefit and convenience of tourists/pilgrims visiting there;	(a) to (d): It was <i>inter-alia</i> stated.		May be pursued.
			(b) if so, the details thereof;	"The Government of Punjab have submitted two more proposals for construction of Yatri Niwas at Mohali and Mandi Bahauddas. These proposals are being examined		
			(c) whether Punjab Govt. has sent any proposal to Union Government in this regard; and			
			(d) if so, the details thereof and the action taken by Union Government thereon?			

ROGATORY LETTER TO SWITZERLAND FOR A-320 AIRBUS DEAL

46

USQ. No. 1932 dt. 21.8.90 by Prof. Ruppchand Pal:

(a) whether Union Government have decided to send a Rogatory letter to Switzerland seeking the seizure of vital Swiss Bank documents and examination of witnesses in connection with the A-320 Airbus deal; and?

(b) if so, the details thereof?

(b) It was *inter-alia* stated, "The case is under investigation."

15.5.91

20.8.91

The Committee considered the dropping request at their sitting held on 27.12.91 vide Memo No. 9 and decided not to drop the subject matter. May be pursued.

IIIrd Session of Nindh Lok Sabha

Sl. No.	Qn. No. and date	Subject/Text of the Question	Promise made	Extension on	Sought upto	Remarks
1	2	3	4	5	6	7
		LOSS IN HOTELS RUN BY HOTEL CORPORATION OF INDIA				
47.	USQ. No. 4389 dt. 4.9.90 by Dr. Mahadeepak Singh Shukla	(a) whether the hotels run by the Hotel Corporation of India are running in loss; (b) if so, the position in regard to the hotel situated at Srinagar; and (c) the steps proposed to be taken by Government to make it a more profitable venture?		29.8.91	4.12.91	May be pursued.
		(c): Alternatives like equity participation by a reputed hotel chain, moratorium loss on interest payments, etc. are under examination?				

VIth SESSION OF NINTH LOK SABHA

	2	3	4	5	6	7
48.	SO. No. 167 dt. 8.1.91 by Prof. K. V. Thomas:					
		DEMAND OF EMPLOYEES OF NATIONAL AIRPORT AUTHORITY				
		(a) whether the officer and employ- ees of the National Airports Authori- ty are on agitation for settling of their demands;		24.4.91 16.7.91 24.10.91	7.7.91 7.10.91 7.1.92	May be pursued.
		(b) if so, the details of demands made by them; and				
		(c) the action taken so far to settle the same?	(c) The issue is under discussion with the Associa- tions/Unions.			

1	2	3	4	5	6	7
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PURCHASE OF AIRBUS A-320
DEAL

49. USQ. No. 862 Will the Minister of Civil Aviation be pleased to refer to the reply given on 10.1.91 by Shri Prakash Koko Brahmabhatt and Shri Samarendra Kumbha. The matter is still under investigation by the Central Bureau of Investigation. No. 5 and state the latest progress made so far regarding purchase of Airbus A-320?

10.7.91
10.1.92

3.5.91
14.11.91

The Committee considered dropping requests vide Memo No. 9 at their sitting held on 27.12.91 and decided to pursue the subject matter. May be pursued.

1	2	3	4	5	6	7
			PROMOTION OF TOURISM IN AYODHYA			
50	SQ. No. 85 dt. 4.3.91 by Shri Mitrasen Yadav:	What are the proposed schemes of the Union Government to promote Tourism in Ayodhya (Faizabad).	The State Government of Uttar Pradesh has recently forwarded a project to Ministry of Tourism for financial assistance to construct a Yatri Niwas at Ayodhya which is under consideration.	—Nil—		Partly implemented vide SS II/2, dated 16.9.91 May be pursued.
			PRIVATISATION OF THE VAYUDOOT SERVICE			
51	SQ. No. 128 dt. 5.3.1991 by Shri Harsh Vardhan, Sh. Banwari Lal Purohit:	(a) whether the Government propose to privatise the Vayudoot air service; (b) if so, the details thereof; and (c) the steps being taken by the Government to tackle the financial crisis faced by the Vayudoot?	(a), (b) & (c): Government is considering various options regarding the future set up of Vayudoot Limited. No. final decision has yet been taken in this matter.	6.6.91	6.12.91	May be pursued.

MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION
11th Session, 1990 of Ninth Lok Sabha

Sl. No.	Question No. and Date	Text of the Question/Subject.	Assurance given	Extension Sought	Remarks
1	2	3	4	5	6
52	USQ No. 4466 dt. 5.9.90 by Shri B.N. Reddy Shri Sheo Sharan Verma & Shri Santosh Kumar Gangwar:	(a) whether CBI has registered cases against the high officials of the National Cooperative Consumer's federation of Indian Limited during the last three years; and (b) whether CBI had completed its investigations and submitted the reports to Government?	Assurance given on	7.12.90 6.5.91	4.5.91 4.11.91 May be sued.

C.B.I. ENQUIRY IN NCCF.

VIIIth Session, 1991 of Ninth Lok Sabha

1	2	3	4	5	6	7
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**APPRAISAL OF CONSUMER
PROTECTION ACT, 1986**

53. USQ NO. 794 dt. 27.2.1991 by Shri Santaram Potdukhe:
- (a) whether the Government have at any stage made an appraisal of the effectiveness of the Consumer Protection Act, 1986;
- (b) if so, the outcome thereof;
- (c) if not, the reasons therefore;
- (d) whether this Act suffers from some infirmities from the consumers' protection point of view;
- (e) if so, whether the Government propose to amend this legislation to make it more consumer service oriented; and
- (f) if so, by when?
- (d) to (f): The Government has received a number of suggestions for making the Consumer Protection Act, 1986 more effective and useful. On the recommendations of the Central Consumer Protection Council, a Working Group has been constituted to consider these suggestions and to submit its report within four months.
- — — — — May be pursued.

MINISTRY OF COAL
1st Session, Ninth Lok Sabha

Sl. No.	Question No. and Date	Text of the Question subject	Assurance given	Extension Sought	Remarks upto
1	2	3	4	5	6 7

**CHARI COMMITTEE
REPORT**

54. USQ No. 79
 dt. 26.12.89 by
 Dr. A.K. Patel:

(a) the recommendations/observations made by the Chari Committee in its report 'Issues in Coal';
 (b) whether views of Government have been finalised; and
 (c) if so, the action taken or proposed to be taken by Government.

(b) & (c): As per procedure prescribed, Advisory Board on Energy considered the report and submitted its recommendations to the Special Committee of Secretaries. The recommendations/observations made by the Special Committee of Secretaries have been received and are under consideration.

— May be pursued.

VIIIth Session, 1991 of Nizadi Lok Sabha

1	2	3	4	5	6	7
55.	SQ. No. 41 dt. 26.2.1991 by Shri Tej Narayan Singh:	REVISION IN PRICE OF COAL:	(a) whether any proposal has been sent by Government of Bihar for under examination revising to prices of different grades of coal; (b) if so, the details thereof; and (c) when a decision is likely to be taken by the Union Government in this regard?	4.7.91	31.8.91	May be pursued.

1	2	3	4	5	6	7
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REVISION IN PRICE OF
COAL

56. SQ No. 41
dt. 26.2.1991
Supp. by Shri
Nityash Kumar:

In view of the judgement of the Supreme Court regarding levy of cess and also in view of the amount of arrears to the tune of Rs. 805 crores which the Central Government owes to Bihar Government.

I would like to know whether Government propose to bring forward a bill in the next session or issue an ordinance to repeat the judgement of the Supreme Court? If not, whether Central Government propose to increase the rates of royalty on coking Coal and coal so as to compensate the Bihar Government for the loss of royalty and cess on coal to enable them to tide over the financial crisis? If so, the time by which it would be done?

The Minister *inter alia* stated:

So far as the question of increasing the rates of royalty on coal is concerned, the matter is under consideration and a decision in this regard would be taken very soon so as to compensate the State Government for the loss it is suffering on account of cess.

Mr. Speaker: The Hon'ble Minister has clearly stated that they are thinking of compensating the loss which Bihar Government have suffered and very soon action will be taken in this regard.

4.7.91 31.8.91 May be pursued.

REVISION IN PRICE OF COAL

57. SQ. No. 41
dt. 26.2.1991
Supp. raised by
Shri. Tej Narain
Singh:

I would like to submit that the Central Government owes an amount of Rs. 805 crores as arrears to Bihar Government. I would like to know the time by which the Central Government propose to pay the arrears and whether it is considering upward revision of rates of royalty on coal?

The Minister *inter-alia* stated:

"We are reconsidering the issue seriously and we propose to increase the rates of royalty on coal with a view to helping the States. But the question of carrying the amendment in the Act relates to the Department of Mines and it is under their consideration. The moment the amendment to increase the rates of royalty on coal is adopted, we shall act accordingly."

4.7.91

31.8.91

May be pursued.

1	2	3	4	5	6	7
58.	SQ. No. 41 dt. 26.2.91 supp. raised by Sh. Basudeb Acharia and Sh. Surya Narayan Yadav	REVISION IN PRICE OF COAL The Hon'ble Member Shri Basudeb Acharia <i>interalia</i> stated as under: " I would like to know whether the Government will consider seriously to revise the rate of royalty immediately as this is affecting the resources of the state and also I would like to know from the Govt. whether, after the issue of the Supreme Court orders, there is any impact on the price of coal or not."	The Minister <i>inter-alia</i> stated: The rates on royalty on coal are same for all the states but the rate of cess varies from State to State. A proposal to bring uniformity in the rates of cess being levied by various states is under the consideration of the Ministry. After bringing uniformity on the cess rate the rate of royalty will be revised and increased so that all the States could receive financial assistance and royalty at a uniform rate. If we violate that verdict, both of us should know its consequences. I also know that the rate of royalty will have to be revised and it will have made uniform for all the States. We have to take a decision in this matter. We shall take an early decision in this regard.	—	—	May be pursued.

MINISTRY OF COMMERCE
1st Session of 9th Lok Sabha

Sl. No.	Question No. and Date	Text of the Question. & Subject.	Assurance given	Extension Sought	Remarks	
1	2	3	4	5	6 7	
				on upto		
				on upto		
				26.3.90	30.6.90	May be pursued.
				15.10.90	6.1.91	
				28.1.91	31.3.91	
				9.4.91	31.7.91	
				12.7.91	30.11.91	
				1.11.91	31.1.91	

SETTING UP OF CASHEW BOARD

59. SQ. No. 95 dt. 29.12.89 by Shri Muthupally Ramachandran:

(a) whether there is any proposal to set up cashew Board on the lines of Coffee Board and Tea Board; and
(b) if so, when the decision is likely to be taken by Government.

(a) & (b): The proposal to set up a Cashew Board is under consideration.

1	2	3	4	5	6	7
60.	USQ. No. 739 dt. 16.3.90 by Sh. Bhaggy Gobardhan:	(a) the minimum value insisted upon for grant of advance licences for export of bulk drugs in terms of notification 184 dated 28 Nov., 89; and (b) the details of application for advance licences that have been cleared after the issue of above notification.	(b) The information is being collected and shall be laid on the Table of the House.	20.6.90	20.9.90	May be pursued.
61.	USQ No. 3734 dt. 6.4.90 by Sh. K.S. Rao	(a) whether a joint meeting of the representative for the Tea Board, Coffee Board, Spices Board, Rubber Board and the United Planters Association of South India was held in the first week of February, 1990 by his Ministry; (b) if so, the objectives for holding the joint meeting; (c) whether his Ministry has proposed that the marginal land under coffee cultivation be brought under rubber plantation; and (d) if so, the reasons for diversion of Land for rubber plantation.	(a) to (d): It was stated stated, "Government have accordingly set up a Committee comprising Chairman of Tea, Coffee, and Rubber Boards to examine in depth the feasibility and desirability of the idea."	9.8.90 25.10.90 16.1.91 3.5.91 28.8.91	31.10.90 31.12.90 31.3.91 30.9.91 31.12.91	The Committee did not agree to drop this assurance May be pursued.
		RUBBER BOARDS				

SETTING UP OF CASHIEW BOARD:

<p>62. USQ NO. 3876 Dt. 6.4.90 by Sh. Ramesh Chennithala & Prof. Savithri Lakshmanan</p>	<p>(a) whether Government have taken a decision constitute a Cashew Board;</p> <p>(b) if so, the decision thereof;</p> <p>(c) whether Government of Kerala has submitted a memorandum objecting the constitution of the Board; and</p> <p>(d) if so, the action taken thereon.</p>	<p>(a) to (d): The Proposal to set up a Cashew Board is under consideration. Communications have received from the Government of Kerala in this connection, which are being considered</p>	<p>06.10.90 31.07.91 30.11.91 31.1.92</p>	<p>06.07.90 09.04.91 12.7.91 1.11.91</p>	<p>May be pursued.</p>
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1	2	3	4	5	6	7
63.	<p>SQ No. 537 dt. 20.4.90 Suppl. by Shri Srikanta Jena:</p>	<p>EXPORT OF IRON ORE TO SOUTH KOREA BY MMTTC: The Member referred to the project report prepared by M/s Hyundai Corporation regarding railway line development between Banspani & Paradeep Port development and the mining development which is still pending before the Surface Transport Ministry and wanted to know from the Hon. Minister whether the Commerce Ministry would take care to coordinate the whole thing to clear this project.</p>	<p>The Minister stated as under:- “The Commerce Ministry is not aware of any other proposal. In fact, I have the information that no other proposal has come to the MMTTC or the Ministry of Commerce and as I stated earlier, the project involves an expenditure of Rs. 776 crores. The matter is under consideration and a decision will be taken by the concerned agency as early as possible.”</p>	<p>17.07.90 20.11.90 16.9.91</p>	<p>17.10.90 28.02.91 30.11.91</p>	<p>May be pursued.</p>

<p>64. USQ. No. 9487 dt. 18.5.90 by Shri Sanat Kumar Mandol</p>	<p>CONSTRUCTION OF JAWAHAR VYAPAR BHA- WAN AT DELHI</p> <p>(a) The estimated cost of constructing the Jawahar Vyapar Bhawan at Jan- path, New Delhi housing the State Trading Corporation of India;</p> <p>(b) how it varies with its original estimate;</p> <p>(c) the estimated expenditure incur- red on its furnishing and purchase of furniture;</p> <p>(d) whether he has received com- plaints of building in purchase of furniture; and</p> <p>(e) if so, the action taken by Govern- ment thereon.</p>	<p>(d) & (e): Irre- gularities in the award of work for furniture and furn- ishing are being en- quired into by STC.</p>	<p>13.8.90 11.9.90 27.11.90 21.2.91 1.4.91 19.6.91 3.10.91 2.12.91</p>	<p>30.9.90 30.11.90 31.1.91 31.3.91 30.6.91 30.9.91 30.11.91 31.1.92</p>	<p>May be pursued.</p>
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MINISTRY OF COMMERCE
Third Session of Ninth Lok Sabha (1990)

Sl. No.	Question No. and Date	Subject/Text of the Question	Assurance given	Extension Sought on	Remarks
1	2	3	4	5	6
					upto
					6
					7

SETTING UP OF CASHEW BOARD

65.	USQ. No. 1566 dt. 17.8.90 by Sri S. Krishna Kumar & Prof. P.J. Kurian	(a) whether there is a proposal to set up a Cashew Board; (b) if so, the details thereof; (c) whether Kerala Government has objected to the formation of the Board; and (d) if so, the details of the objections and the reaction of Union Government thereto?	(b) (c) & (d): A revised draft proposal is under consideration by the Government of India in consultation with the Government of Kerala	15.10.90 28.1.91 9.4.91 12.7.91 1.11.91	6.1.91 31.3.91 31.7.91 30.11.91 31.1.92	May be passed.
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With Session of Ninth Lok Sabha

DECENTRALISATION OF DGS&D

66. USQ No. 417 dt. 28.12.90 by Prof. Ram Ganesh Kapur

(a) whether the decision to decentralise the functions of the Directorate General of Supplies and Disposals has been taken after an indepth study by an expert Committee;

20.3.91
8.5.91
30.8.91
11.11.91

27.5.91
31.8.91
30.11.91
31.01.92

May be pursued.

(b) if so, the details thereof; and
(c) if not, whether Govt. propose to appoint such a Committee to take a thorough analysis of pros and cons of the decision.

67. USQ No. 436 dt. 28.12.90 by Shri Mullappally Ramachandran

SETTING UP OF CASHW BOARD
(a) whether a final decision has been taken to set up a Cashew Board; (b) whether any representation regarding setting up of the Cashew Board is pending before the Govt.;

9.4.91
11.7.91
1.11.91

31.7.91
30.11.91
31.1.92

May be pursued.

1	2	3	4	5	6	7
		EXPORT COMMITMENT OF BIG INDUSTRIAL HOUSES				
68.	SQ No. 130 dt. 4.1.1991 by Shri Hareh Vardhan	(a) whether the Government are aware that big industrial houses are not honouring their export commitments; (b) if so, the steps being taken by the Government in this regard; and (c) The percentage of export commitments honoured by ten big industrial houses of the country during the last three years?	(a) to (c): Information is not readily available. It is being collected and will be laid on the table of the House.			May be pursued.
		EXPORT TARGETS OF COMPANIES				
69.	USQ No. 1394 dt. 4.1.1991 by Shri Anbarasu Era.	(a) whether the Indian Corporations and Companies under export obligation have not been able to achieve the export targets; (b) if so, the action taken by Government against the defaulting companies; and (c) the top 50 exporting organisation, in the country the items being exported by each of them and the foreign exchange earned during the last two years?	(a) to (c): The requisite information is being collected from the Regional Licensing Authorities and on receipt of the same will be placed on the Table of the House.	6.5.91 28.10.91	4.7.91 4.1.92	May be pursued.

VIIIth Session, 1991 of Niyath Lok Sabha

1	2	3	4	5	6	7	
70.	USQ No 43 dt. 22.2.91 Dr. C. Silvera			15.5.91 16.8.91 20.11.91	22.8.91 22.11.91 22.2.92	May be pursued.	
		<p>IRAQI DUES TO INDIAN EXPORTERS</p> <p>(a) whether Iraq owes crores of rupees to Indian Exporters under the Deferred Payment Agreements;</p> <p>(b) whether such dues are not forthcoming from Iraq;</p> <p>(c) whether Government propose to offer some financial assistance to these Indian Exporters to enable them to survive and keep their trade alive; and</p> <p>(d) if so, the details thereof and if not, the reasons therefor.</p>					
			<p>(c) & (d): A proposal for financial assistance linked with additional export obligation on the projects exporters concerned is under examination for the unrealised portion of the amount due in 1990-91.</p>				

LOK SABHA
MINISTRY OF COMMERCE
VIth Session, 1991 of Ninth Lok Sabha

1	2	3	4	5	6	7
71.	USQ No. 84 dt. 22.2.91 Shri Vasant Sathe	REORIENTATION OF EXPORT PROMOTION COUNCILS (a) whether attention of the Government has been drawn to the news report captioned 'Reorienting Export Promotion Councils' appearing in the 'Economic Times' dated 3 February, 1991; (b) if so, the reaction of the Government to the various observations made therein, particularly regarding the need for restructuring of the Export Promotion Councils and Commodity Boards; (c) the particulars of Exports Promotion Councils and Commodity Boards presently functioning and whether their performance has been assessed objectively in terms of these objectives; and (d) the measures taken/proposed to make them more effective and result-oriented?	(c) & (d): Particulars of Commodity Boards and Export Promotion Councils are indicated in the statement annexed. The performance and functioning of Commodity Boards and Export Promotion Councils is reviewed from time to time against annual targets. In order to improve the functioning of the Councils, a study was entrusted to the Indian Institute of Management, Ahmedabad and the recommendations made therein are under consideration.	13.5.91 27.6.91 20.9.91	30.6.91 30.9.91 31.12.91	May be pursued.

72.	USQ No. 93 dt. 22.2.91 Shri P.R. Kumaraman galam	DECENTRALISATION OF D.G.S.& D	(a), (b) & (c): On a review of policy for centralised purchase of stores and equipments for the Govt. Depts. / Ministries through DGS&D, it was decided last year to transfer from DGS&D all procurement of items for a Ministry / Department's own use to the various indenting Ministries / Deptt. alongwith the officers and staff doing such work in DGS&D. However, in response to the representations received from officers and staff Association of DGS&D, from industry, and other quarters and keeping in view various other aspects of the matter, the aforesaid decision is being re-viewed and re-considered.	8.5.91 30.8.91 11.11.91	31.8.91 30.11.91 31.1.92	May be pursued.
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DELEGATION OF POWERS UNDER IMPORT & EXPORTS (CONTROL) ACT, 1947

73. USQ No. 132
dt. 22.2.91
Dr. Laxmi
narayan
Pandey

(a) whether the Union Government have delegated the powers to make provisions for controlling imports and exports under section 3 of the Imports & Exports (Control) Act, 1947 to the Chief Controller of Imports and Exports; and
(b) if so, whether the Govt. propose to lay a copy of such delegation orders on the Table of the House?

(a) & (b): The matter regarding delegation of powers under Section 3 of the Imports and Exports (Control) Act, 1947 to the Chief Controller of Imports and Exports is under active examination and as soon as it is finalised, the same will be placed on the Table of the House.

May be pursued.

MINISTRY OF COMMUNICATIONS

List Number of Month Lok Sabha

Sl. No.	Question No. and Date	Subject/Text of the Question	Promise made	Extension Sought	Remarks
1	2	3	4	5	6
			on	upto	
					7
74.	SQ. No. 69 dt. 28.12.89 by Sh. Anadi Charan Das:	(a) whether Government are contemplating to have a rethinking over the structure of the Telecom Commission, if so, on what lines; and (b) achievements of the Telecom commission so far in the field of new technology, electronic system and automatisaton of rural telephone systems?	It was inter-alia stated in the statement that "The Government will soon announce a communication policy."	---	May be pursued.

1	2	3	4	5	6	7
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NEW TELECOM POLICY

75. USQ. No.578 dt. 15.3.90 by Shri Dharmesh Prasad Varma, Shri M.V. Chandrababu Murthy, Shri V. Sreenuvasa Prasad & Shri Srikantha Datta Narasimharaja Wadiyar:
- (a) whether Government are considering to introduce a new telecom policy; and
 (b) if so, the main features thereof?
- 18.12.90
 13.2.91
 5.6.91
 8.8.91
 25.10.91
- (b) National Telecommunication policy document is under consideration at present and its features are to be finalised.
- 15.2.91
 15.5.91
 15.8.91
 15.10.91
 15.1.92
- May be pursued.

REVIEW OF TELECOMMUNICATION POLICY

76. USQ. No. 604 dt. 15.3.90 by Shri K.S. Rao:
- Asking whether Government propose to review the present telecommunication policy and evolve *inter alia* a new comprehensive policy for strengthening research and development set-up and organisations like India Telephone Industries and Centre for Development of Telematics to keep pace with changing technology.
- 10.8.90
 18.12.90
 5.6.91
 8.8.91
 25.10.91
- National telecommunication policy document is under consideration at present. It covers support to Research and Development and organisation like Indian Telephone Industries and centre for Development of Telematics.
- 15.11.90
 15.2.91
 15.8.91
 15.10.91
 15.01.92
- May be pursued

PLACING OF CALCUTTA UNDER MAHANAGAR TELEPHONE NIGAM LIMITED.

77. USQ. No. 632 dt. 15.3.90 by Shri Indrajit Gupta:

(a) whether Government are contemplating to place Calcutta under Mahanagar Telephone Nigam Limited; and
 (b): if so, the details thereof? (a) & (b): The matter is under consideration. No final decision has yet been taken by the Government.

20.6.90
30.7.91
16.11.90
3.4.91
17.6.91

15.9.90
1.1.91
31.3.91
31.8.91
31.12.91

May
pursued.
pursued.

CHANGES IN POSTAL AND TELEGRAPHIC LAWS

78. USQ. No. 177 dt. 22.3.90 by Shri D.M. Patis Gowda:

(a) whether Government are considering basic changes to both the postal and Telegraphic laws to ensure privacy to citizens;
 (b) if so, the details of the changes likely to be made in the existing postal and Telegraphic laws; and
 (c) the time by which such changes would be made and to what extent the citizens will get better and secured postal and Telegraphic services.

INDIAN POST OFFICE ACT
 (b) The matter is still under examination and the details are yet to be worked out.

INDIAN TELEGRAPH ACT.
 (a), (b) & (c): Provisions of the Indian Telegraph Act in this regard are being reviewed. The proposals however, have not yet been finalised. Further action will be taken on the basis of the review.

11.6.90
4.1.91
12.6.91
20.11.91

21.11.90
20.5.91
20.11.91
20.5.92

May
pursued.

1	2	3	4	5	6	7
			ELECTRONIC TELEPHONE EXCHANGE AT AONLA:			
79.	USQ. No. 251 dt. 29.3.1990 by Shri Rajveer Singh:	(a) whether the capacity of the existing telephone exchange at Aonla in up is inadequate to meet the demand of the telephone subscribers; (b) if so, whether Government propose to set up an electronic telephone exchange at Aonla; and (c) if so, when, and if not, the reasons therefor?	(a) No, Sir the exchange has a capacity of 100 lines Auto, with 89 connections working and there is no waiting list. (b) & (c) However, it is planned to provide an electronic exchange when the demand builds up.	25.7.90	28.8.90	May be pursued.
80.	USQ. No. 3661 dt. 5.4.90 by Shri Sanat Kumar Mandal:	ACHIEVEMENTS OF C-DOT				
		(a) how far the Centre for development of Telematics (C-DOT) has succeeded in transforming the country's antiquated telecommunication network; (b) the total expenditure incurred on the C-DOT upto now right from its inception; and (c) the steps envisaged to achieve the aims for which it was set up?	(c) It was <i>inter-alia</i> stated, "The recommendations will be considered by the Government and appropriate steps taken".	18.6.90 8.8.90 6.12.90 26.2.91 3.6.91 20.8.91 23.10.91	30.9.90 30.11.90 28.2.91 31.5.91 31.8.91 30.11.91 31.1.92	May be pursued.

*

S.T.D. FACILITY IN
MAHARASHTRA

81.	<p>SQ. No. 436 dt. 12.4.90 Supp. by Shri Y.S. Mahajan:</p>	<p>The Member stated as under: "While selecting places for STD facilities consideration should be given to places in the rural areas where there is lot of business like transportation of bananas or other goods. For instance, in a place like pachora in my constituency, the business is worth Rs.30-40 crore. But the people there are suffering for want of STD facilities. Will the home Minister consider such places for giving STD facilities?"</p>	<p>—</p>	<p>The Minister stated as under, "I shall certainly consider it."</p>	<p>—</p>	<p>May be pursued.</p>
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11th Session of 9th Lok Sabha

1	2	3	4	5	6	7
		S.T.D Facilities in Maharashtra				
82.	SQ. No. 436 dt. 12.4.90 Sh. Balasaheb Vikhe Patil	The Member asked: considering the increasing demand for connections in Ahmednagar there is a need to expand the electronic exchange there. Are steps being taken in this direction? If yes, the time by which it will be completed. Is the Government considering the economic viability of setting up exchanges in rural areas? Will separate norms be set to make it economically viable so as to make it beneficial to people?	The Minister, <i>inter alia</i> , stated: We will certainly look into the suggestion made by the hon. Member about providing more linkages to some of these areas.	—	—	May be pursued.

S.T.D. FACILITY IN
MAHARASHTRA

83. SQ. No. 436 dt. 12.4.90 Supp. by Shri Ram Naik:
- The Member stated as under: "All these criteria of industrial, commercial, defence activities apply to the new satellite town of new Bombay. The name of new Bombay is not included in this. I am happy that Tarapur is being linked. But the taluka places called Palgarh and Boisar are near Tarapur. I want to know whether Palgarh and Boisarok will be included in the Tarapur exchange or not. Why new Bombay has been excluded. And what will be done about new Bombay."
- The Hon'ble Minister stated, "I am happy that hon. Member has raised this question. I promise that it would be considered very sympathetically."
- — — — — May be pursued.

1	2	3	4	5	6	7
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DEVELOPMENT IN INDI
GENOUS SWITCH SYSTEM BY
C-DOT

84. USQ. No. 4668 dt. 12.4.90 by Shri Yadendra Datt:
- (a) whether a committee had been appointed to look into the Switch System developed by C-DOT indigenously;
- (b) whether foreign multinationals who opposed the development of Swadeshi system are pressing to import their systems at the cost of the indigenous one;
- (c) whether Government have come to any definite conclusion on the matter, if so whether the indigenous system is being given in the first preference; and
- (d) if not, the reasons therefor?
- (c) & (d): The report of the committee is being processed and would be laid on the Table of the House with actions proposed.
- 27.7.90
25.4.91
22.7.91
23.10.91
- 30.10.90
31.7.91
31.10.91
31.01.92
- May be pursued.

IMPORT BY C-DOT

USQ. No. 5496
 dt. 19.4.90 by
 Shri Srikantha
 Datta
 Narasimbaraja
 Wadiyar:

- (a) the details of the imports under-
 taken by C-DOT during last three
 years, (1987-88, 1988-89 and 1989-
 90);
- (b) whether there is a great scope for
 strengthening indigenous design and
 development; and
- (c) if so, the steps proposed to be
 taken in that direction and to reduce
 the imports?

27.7.90
 25.4.91
 22.7.91
 23.10.91

18.9.90
 31.7.91
 31.10.91
 31.1.92

May be
 pursued.

- (a) Information is
 being collected and
 will be laid on the
 Table of the House
- (c) The matter is
 under the review of
 the Government af-
 ter the recent assess-
 ment and evaluation
 undertaken of the C-
 DOT and the House
 would be informed
 of the steps taken.

1	2	3	4	5	6	7
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REPORT OF NAMBIAR COMMITTEE ON C-DOT ASKING:

86. SQ. No. 622 dt. 26.4.90 by S / Sh. Muthappally Ramachandran and Kusuma Krishna Murthy:

(a) the main findings of the Nambiar Committee on the Centre for Development of Telematics (C-DOT) and the action taken thereon;

(b) whether Government have decided to drop the projects of C-DOT; and

(c) if not, the extent to which it is proposed to be implemented.

(a) to (c): The Govt. has received the Report of the Nambiar Committee on the Centre for Development of Telematics and also the Dissenting Note of four Members of the Committee. These Reports are being examined. Recommendations of the Committee along with decision of the Government will be presented to the Parliament as soon as examination is complete and the decisions of the Government are finalised.

27.7.90
25.4.91
22.7.91

30.10.90
31.7.91
31.10.91

May be pursued.

ESTABLISHMENT OF C-DOT
OFFICE IN CHICAGO, USA.

<p>87. USQ. No. 6734 dt. 26.4.90 by Shri M.G. Sethar, Shri R. Gunda Rao & Shri Y. Rama- krishna:</p>	<p>(a) whether the C-DOT has estab- lished / started an office in Chicago, USA; (b) if so, whether the prescribed guidelines in respect of setting up a liaison cell office of a Government of India Undertaking / Society overseas were followed in this case; (c) whether the C-DOT expenditure in Chicago was borne by an Ameri- can firm and was later reimbursed by C-DOT after obtaining RBI permits; (d) whether C-DOT has violated FERA rules; and (e) if so, what action Government propose to take on C-DOT and the official responsible.</p>	<p>(b) to (e): Informa- tion is being col- lected and will be placed on the Table of the House as soon as it is ready.</p>	<p>23.7.90 21.10.90 21.2.91 8.4.91 9.7.91 20.8.91</p>	<p>25.10.90 25.1.91 25.3.91 25.5.91 25.8.91 25.11.91</p>	<p>May be pursued.</p>
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1	2	3	4	5	6	7
		TERMINATION OF SERVICES OF EXECUTIVE DIRECTOR AND DIRECTOR OF C-DOT				
88.	USO No. 6745 dt. 26.4.90 by Prof. K.V. Thomas, Shri Harish Rawat, Shri Kanna Krishna Murthy Shri P. C. Thomas and Shri K.S. Rao	Asking whether the Executive Director and Director of C-DOT had given a dissenting note to KPP Nambar C-DOT Committee Report; if so, the details thereof?	Yes, Sir. The matter is under consideration of the Government of the Government.	27.7.90 22.7.91 23.10.91	30.10.90 31.10.91 31.1.92	May be pursued.
		RESTORATION OF SORTING SECTIONS IN RMS				
89.	USO. No. 7228 dt. 3.5.90 by Sh. P. C. Pradeep	(a) whether a sub-committee of the Parliamentary Constitutive Committee of the Ministry of Communications has recommended restoration of sorting sections in RMS to improve postal services, particularly in areas which do not fall on trunk routes; and (b) if so, the details thereof and steps taken or proposed to be taken to implement its recommendations?	(b) Restoration of sorting sections over some selected routes suggested by the sub-committee is under examination.	1.11.90 4.6.91 9.8.91	3.11.90 30.6.91 30.9.91	May be pursued.

1	2	3	4	5	6	7
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ABOLITION OF RAILWAY MAIL SERVICE

90	USQ. No. 7292 at 3.5.90 by Shri Ram Naik	(a) whether the age tested Railway Mail Service sections of running trains were abolished;	(c) & (d): The Sub-Committee of Parliament Consultative Committee for the Ministry of Communications has suggested restoration of sorting sections over some selected route which is under examination.	4.6.91	30.6.91	May be
		(b) if so, the economic / administrative reasons therefor;		9.8.91	30.9.91	pursued.
		(c) whether there is any proposal to revive the system; and		20.11.91	31.12.91	
		(d) the time bound programme to implement the scheme?				

INTRODUCTION OF BILL ON TAPPING OF TELEPHONES

91.	USQ. No. 7382 at 3.5.90 by Shri Prakash Koko Brahmbhatt & Shri Kamma Krishna Murthy:	(a) whether Government are considering to delete the provisions in the Indian Telegraph Act which enabled certain designated agencies to tap telephones;	(a) to (d): The relevant provision of Indian Telegraph Act is under review.	—	—	May be pursued.
		(b) if so, the details of agencies telephones;				
		(c) whether any bill is likely to be introduced in the House; and				
		(d) if so, the details thereof?				

1	2	3	4	5	6	7
		DEVELOPMENT OF TECHNOLOGY BY C-DOT.				
92	USQ. No. 7402 dt. 3.5.90 by Sh. Hasan Modiah:	(a) the State of development of 16,000, lines technology in exchange by C-DOT;	(a) to (c). The report of the Committee set up for assessment and evaluation of C-DOT is under examination. After finalisation of the exam. the information will be furnished.	25.4.91 23.10.91	31.7.91 31.1.92	May be pursued.
		(b) is it Proto type; or internal testing, or field testing or technology transfer; and				
		(c) the assessment of the Committee in regard to approximate time of completion of the project?				
		COLLABORATION WITH US FIRM BY I.T.I. TO MANUFACTURE THREE MICRO CHIP.				
93.	USQ. No. 8071 dt. 10.5.90 by Sh. Srikantha Datta Narasimharaja Wadhyar	(a) whether the proposal of Indian Telephone Industry (ITI) to manufacture three micro chip in collaboration with US firm VLSI has been pending since long;	(b) The proposal has been under examination in consultation with various Government agencies.	27.7.90 19.2.91 13.11.91	10.11.90 10.5.91 10.2.92	May be pursued.
		(b) if so, the reasons for the delay in giving clearance to that proposal; and	(b) Cost estimates are being worked out to reduce the costs.			
		(c) the total cost of the project.				

INSTALLATION OF BILINGUAL
TELEPRINTERS

94. USQ. No. 9275 dt. 17.5.90 by Kumari Uma Bhardi
- | | | | | |
|--|---|---------------------|--|-----------------|
| (a) the number of Ministries having only Roman Script Teleprinters; and | (a) & (b): The information is being collected and will be laid on the Table of the House. | 16.8.90
31.12.90 | 17.12.90
17.4.91
31.8.91
31.12.91 | May be pursued. |
| (b) the time by which teleprinters having both English and Hindi letters are likely to be installed in all the Ministries? | | 14.5.91
13.9.91 | | |

RECOVERY OF TELEPHONE
DUES FROM POLITICAL
PARTIES

95. USQ. No. 1247 dt. 16.8.90 by Sh. Brij Bhushan Tiwari
- | | |
|--|--|
| (a) whether telephone connections were provided at the Congress and other political party offices at district and State level before the last General elections; | (a) to (c): The information is being collected and will be laid on the Table of the House. |
| (b) whether the basic formalities like depositing of security amount etc. were fulfilled; | |
| (c) if not, the reasons therefor; | |
| (d) the outstanding amount of the said telephone bills, political party-wise; and | |
| (e) the steps being taken by Government to recover the said amount? | |
-

1	2	3	4	5	6	7
96.	SQ No. 308 dt. 30.8.90 Supple. by Shri Yamuna Prasad Shastri	SETTING UP TELEPHONE EXCHANGE AT REWA IN MADHYA PRADESH The Hon'ble Minister stated as under: "a 2,000 line exchange will be set up within the Eighth Five Year Plan period. But what I would like to submit is that the present 1200 line exchange was set up when the popu- lation of Rewa was only 50,000. But now its population has crossed the mark of 2½ lakhs with the construc- tion of Ban Sagar Project, many Government Officers and staff have started living in the city. A few industries have also developed. The present waiting list of applicants seeking new connections is 1500. In view of this I would like to know from the hon. Minister whether he would like to complete the setting up of the 2000 line exchange by the time the building construction work is completed by 1992-93 instead of wait- ing upto 1995."	The Minister stated as under: "the capacity of electronic exchange at Rewa was in- creased only last year by 100 lines i.e. from 1200 to 1300. According to infor- mation available with the Govern- ment, the present waiting list of applic- ants is 426. We are optimistic that as soon as the building construction work is completed, we would try to get in- stalled the sanc- tioned 2000 line electronic exchange immediately."			May be pursued.

PRIVATE EARTH STATIONS

97. USQ. No. 3524 (a) whether it is proposed to allow (a) Such a proposal 7.1.91 30.1.91
dt. 30.8.90 by private customers to own Intelsat is under considera- 15.2.91 30.4.91
Shri Sanat Business Service (IBS) and to declare tion.
Kumar Mandal IBS Earth Stations as Customer Pro- (c) the proposal is
cured Equipment; (CPE); under inter-Depart-
(b) if so, the rationale behind this mental examination.
significant policy departure; and
(c) the stage at which the matter
stands at present.
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IIIrd SESSION, 1990 OF NINTH LOK SABHA

DEPARTMENT OF TELECOMMUNICATIONS

1	2	3	4	5	6	7
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TELEX MESSAGE REGARDING
TRANSFER OF BANK
OFFICIALS

98. USQ. No. 3568
dt. 30.8.90 by
Shri Yadvendra
Dutt

(a) whether a telex message in the name of the Deputy Prime Minister was received in the Finance Ministry regarding transfer of some bank officials;

(b) whether the message was found to be false and if so, when;

(c) whether any enquiry has been conducted in this regard;

(d) if so, the outcome thereof; and

(e) the steps taken to punish the persons held responsible?

Partly im-
plem-
ented
vide SS
No. IV/27
dt.
19.7.1991.

May be
pursued.

IMPORT OF ELECTRONIC TELEPHONE EXCHANGES

99	USQ. No. 4121 dt. 3.9.90 by Shri Babarao Dhakne	(a) whether Government propose to import small sized electronic telephone exchanges from any foreign country;	(b) if so, the names of the countries and the estimated value of such import; and	(c) the total demand for such telephone exchange during the current Plan period?	-	-	May be pursued.
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1	2	3	4	5	6	7
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CONVERSION ON DEPTT. OF TELECOMMUNICATIONS INTO A CORPORATION:

100	<p>Starred Question No. 17 dated the 27 December, 1990 by Smt. Geeta Mukherjee and Shri Manoranjan Sur</p>	<p>(a) whether Government propose to convert the Department of Telecommunications (DOT) into a Corporation;</p> <p>(b) if so, the reasons therefor;</p> <p>(c) whether it is a fact that this has been opposed; and</p> <p>(d) if so, on what grounds and the reaction of the Government thereto.</p>	<p>(a), (b), (c) & (d): The Govt. has set up a High Level Committee for recommending the appropriate organisational structure in the Telecom Deptt. for management of Telecom Services in the country keeping in view the developmental and operational needs as well as financial implication etc. All views received in this matter will be considered by the committee and appropriate decisions in the matter will be taken by the Govt. after receipt of the committee's Report.</p>	<p>27.3.91 18.9.91</p>	<p>26.9.91 31.3.92</p>	<p>May be pursued.</p>
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SETTING UP OF TELEPHONE EXCHANGE AND SUB-POST OFFICE AT DEVTALAB, MP

101. Starred Question No. 36 dated the 27th December, 1990 by Shri Yamuna Prasad Shastri
- (a) whether residents of famous tourist spot and pilgrim centre Devtalab in Rewa District of M.P. has deposited the requisite amount for telephone connections many years ago;
- (b) if so, the reasons for not providing a telephone exchange and a sub-post office in Devtalab so far; and
- (c) whether the Govt. propose to provide a telephone exchange and sub-post office in Devtalab by 1991.
- NIL—
- May be pursued.

RE-CONSTITUTION OF TELECOMMUNICATION ADVISORY COMMITTEE

102. Unstarred Question No. 76 dated the 27th December, 1990 by Shri Mandhata Singh
- (a) whether the Telecommunication Advisory Committees at different levels are proposed to be re-constituted; and
- (b) if so, by what time.
- (a) & (b): Yes Sir, the reconstitution of various Telecom/Telephone Advisory Committees is under process and these are expected to be re-constituted shortly.
- 14.5.91
27.8.91
- 31.8.91
31.12.91
- May be pursued.

1	2	3	4	5	6	7
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IRREGULARITIES IN THE CONSTRUCTION OF TELEPHONE EXCHANGE BUILDING AT KANDIVILLI (BOMBAY):

Referring to reply given on August 30, 1990 to USQ, No. 3744 and asking:

103	Unstarred Question No. 1271 dated the 3rd January, 1991 by Shri Sanat Kumar Mandal	(a) whether the investigations into the irregularities in the construction of telephone exchange building of Kandivilli (Bombay) have been completed;	(b) if so, the outcome thereof;	(c) whether officers alleged to be involved therein have been transferred to make the investigation more meaningful and purposeful.	31.10.91	15.12.91	May be pursued.
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TELEPHONE CONNECTIONS
FROM MPs QUOTA:

104. USQ No. 1103
dt. 4.3.1991 by
Sh. Balwant
Manvar

(a) whether MPs are entitled to re-commend telephone connections out of their Quota;

(b) if so, how many recommendations have been made since the announcement of the Scheme and in how many cases the telephone connections have been sanctioned; and

(c) whether the Government have received numerous complaints from MPs for not releasing telephone connections out of their Quota within one month and if so, the steps being taken to issue release orders within specified period?

14.11.91

30.6.92

May be pursued.

(b): The information will be laid on the Table of the House.

MINISTRY OF DEFENCE
Hind Session of Ninth Lok Sabha

Sl. No.	Question No. and Text of the Question date	Assurance Given	Extension Sought on upto	Remark's		
1	2	3	4	5	6	7

**ONE RANK-ONE PENSION
SCHEME**

105. SQ. No. 91 dt. 19.3.90 by Shri Kamal Chaudhry & Sh. Madhavrao Scindia
- (a) whether Government have any proposal under consideration regarding 'One Rank-One Pension' for retired or retiring military personnel;
- (b) if so, the details thereof and the time by which a decision is likely to be taken; and
- (c) if not, the reasons therefor.
- (b) & (c) Recently, Government has constituted a Committee to examine all aspects of this proposal. The report of the Committee is expected by 31.3.90 on which the decision will be taken as early as possible.
- | | | |
|----------|----------|-----------------|
| 27.7.90 | 18.9.90 | May be pursued. |
| 8.10.90 | 12.11.90 | |
| 27.12.90 | 12.2.91 | |
| 24.1.91 | 30.4.91 | |
| 9.5.91 | 30.6.91 | |
| 20.6.91 | 30.9.91 | |
| 26.9.91 | 31.3.92 | |

1917LS-14

106	<p>USQ. No. 93 dt. 19.3.90 by Sh. Yadevendra Datt.</p> <p>AGITATION BY RETIRED DEFENCE PERSONNEL</p> <p>(a) whether retired Defence Personnel are agitating for increase in their pensions;</p> <p>(b) if so, what are their actual demands; and</p> <p>(c) the action Government propose to take in this regard.</p> <p>ENQUIRY INTO H.D.W. SUB MARINE DEAL</p> <p>(a) Whether Union Government have appointed an enquiry committee to go into the West German HDW and submarine deal; and</p> <p>(b) if so, the time by which the final report is likely to be submitted?</p>	<p>(a) to (c): It was inter-alia stated, "The Report of the Committee is expected by 31.3.90."</p>	<p>24.1.91 31.1.91 14.5.91 20.6.91 26.9.91</p>	<p>12.2.91 30.4.91 30.6.91 30.9.91 31.3.92</p>	<p>May be pursued</p>
107.	<p>USQ. No. 1990 dt. 19.3.90 by Shri Dharmesh Prasad Varma, Sh. Yadvendra Datt, Dr. A.K. Patel, Sh. Madan Lal Khurana, Sh. Ram Sagar (Saidpur) Sh. Pyarelal Kkandehwal, Sh. Shantilal Purusottandas Patel, Sh. D. Amat & Sh. Jansardan Tiwari.</p>	<p>The Central Bureau of Investigation have registered a regular case in the matter on 5.3.90 and investigations are in progress.</p>	<p>17.10.90 20.12.90 15.7.90 30.9.91</p>	<p>31.12.90 31.3.91 30.9.91 31.12.91</p>	<p>Request of Miny. to drop the assurance not agreed to. May be pursued.</p>

1	2	3	4	5	6	7
		DEMANDS OF THE ALL INDIA ASSOCIATION OF STOREKEEPING STAFF OR ORDNANCE FACTORIES				
108.	USQ. No. 4097 dt. 9.4.90 by Sh. P.M. Sayeed	(a) Whether the All India Association of Storekeeping Staff of the Army Ordnance Factories recently submitted memorandum to the Prime Minister about their demands;	(c): The demands are under examination.	23.3.90 24.7.91 27.12.91	5.1.91 31.12.91 30.6.92	May be pursued.
		(b) if so, their main demands; and				
		(c) the action taken or contemplated on those demands?				
		ONE-BANK-ONE PENSION SCHEME				
109	USQ. No. 5909 dt. 22.4.91 by Sh. Narasingrao Saryawanshi	(a) Whether the committee has since submitted its report;	(a) to (c): The Committee has completed its deliberations and its report is now under preparation.	17.10.90 5.1.91 9.5.91 20.6.91 26.9.91	23.1.91 30.4.91 30.6.91 30.9.91 31.3.92	May be pursued.
		(b) if so, the details thereof; and				
		(c) if not, the reasons therefore?				

110 * USQ. No. 6007 CADRE REVIEW IN D.S.C.A. 8.9.90 28.10.90 May be
 dt 23.4.90 by Stating the stage at which the cadre It was inter- 29.9.90 22.1.91 pursued.
 Sh. Rajender review for the employees of Group stated, The report of 2.1.91 22.4.91
 Agnihotri 'B' 'C' and 'D' of Directorate Gen- the Committee is be- 25.4.91 22.10.91
 eral of Quality Assurance (ECA) under ing processed ex-
 Ministry of Defence stands at present pediously.
 and the time by when it is expected
 to be finished

VIIth Session, 1991 of Ninth Lok Sabha

1 2 3 4 5 6 7

IMPLEMENTATION OF ONE-RANK ONE-PENSION SCHEME:

111	USO No. 325 dt. 25.2.1991 Kamal Chaudhary Shri P. C. Thomas Shri Chhavi Ram Arpal Prof. Prem Kumar Dhumal	(a) the details of orders issued by the Government on 'one-rank one-pension Scheme' during the year 1990-91; (b) whether the said orders are being implemented; (c) if so, the date from which these are being implemented and the details of the benefit being derived therefrom; and (d) the minimum and maximum rate of increase in the pensions of the pensioners rank wise.	(a) to (d) : It was inter-alia stated; "This decision is being reviewed by the present Government."	30.3.91 30.7.91 26.9.91	31.7.91 30.9.91 31.3.92	May be pursued.
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**Hon. Secy of Ninth Lok Sabha
Department of Electronics**

Sl. No.	Question No. and Date	Text of Question	Assurance given	Extension Sought	Remarks
1	2	3	4	5	6 upto
				on	7

PROPOSAL FOR CTV TUBE PLANTS

112	USQ. No. 3928 dt. 9.4.90 by Sh. Bhakta Charan Das	(a) whether Government have a proposal to set up some colour picture tube plants in the country; (b) if so, the number of applications received and are pending clearance with the Government in this regard; and (c) the steps taken to clear the proposals?	(a) to (c): It was inter-alia stated "Action on 3 pending proposals is being taken."	22.8.90 10.5.91 9.10.91	31.10.90 31.7.91 31.12.91	Partly implemented. May be pursued.
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VII Session, 1991 of Ninth Lok Sabha

1	2	3	4	5	6	7
	EXTENSION OF SINGLE WINDOW CONCEPT TO HARDWARE AREAS					
113	USO No. 336 dt. 25.2.91 Shri Kusuma Krishna Murthy	(a) whether the Government have formulated any proposal to extend single window concept, now in vogue for software technology parks, to areas of hardware; and (b) if so, the details thereof?	(a) & (b): A proposal to extend the single window concept, now in vogue for software technology parks, to areas of hardware is under active consideration of the Government.			NIL May be pursued.

Ekd Session of Nimb Lok Sabha
MINISTRY OF ENVIRONMENT AND FORESTS

Sl. No.	Question No. and Date	subject/Text of the Question	Promise made	Extension Sought		Remarks
				on	upto	
1	2	3	4	5	6	7
114	USQ. No. 1015 dt. 19.3.90 by Shri Madhavrao Scindia, Shri Shiv Sharan Varma, Shri Parasram Bhardwaj & Sh. Yashwantrao Patil	(a) whether Government have decided to set up Environment courts; (b) if so, what is the contemplated structure of these courts and on what lines they are to function; and (c) what would be the qualifications and requisite background for the judges of these courts.	(a) to (c): Government have not taken any final decisions in this regard.	13.9.90 14.3.91 9.7.91 12.9.91 26.11.91	18.3.91 18.6.91 18.9.91 18.12.91 18.3.92	May be pursued.

1	2	3	4	5	6	7
115	USQ. No. 4030 dt. 9.4.1990 by Shri K.S. Rao	<p>(a) whether there is any proposal to review the existing forest policy;</p> <p>(b) if so, the details thereof;</p> <p>(c) whether it is also proposed to bring in legislation to control pilferage in forest product by contractors and to give more powers to the forest officers in this regard;</p> <p>(d) whether Government also propose to introduce the scheme of rewarding forest officers who help catching culprits in stealing forest produce on the lines of the reward scheme of Customs and Income-tax Department; and</p> <p>(e) if so, the details thereof?</p>	<p>(c) to (e): A proposal to comprehensively amend the Indian Forest Act, 1927 to make it more effective is under the consideration of the Government of India.</p>	30.11.90 25.1.91 29.4.91 1.8.91 4.11.91	4.2.91 4.5.91 4.8.91 4.11.91 4.2.92	May be pursued.
FOREST POLICY						

CORBETT NATIONAL PARK

<p>116. USQ. No. 4106 dt. 9.4.1991 by Shri Subedar:</p>	<p>(a) whether wild animals such as elephants, panther, etc. are not safe and were killed in the Corbett National Park as reported in the Hindi daily 'Nav Bharat Times' dated 21st February, 1990;</p> <p>(b) whether Government have conducted any inquiry into the incidents;</p> <p>(c) if so, the details thereof and the action taken thereon;</p> <p>(d) if not, the reasons thereof; and</p> <p>(e) the remedial measures contemplated to stop recurrence of such incidents in future?</p>	<p>(b) to (c) The incidents mentioned in the news item are reported to have occurred outside the Corbett National Park and are being enquired into by the State Government. The information on receipt from the State Government shall be placed on the Table of the House.</p>	<p>24.10.91 9.1.91 9.4.91 17.7.91</p>	<p>9.1.91 9.4.91 9.7.91 9.3.92</p>	<p>May be pursued.</p>
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1	2	3	4	5	6	7
		FELLING OF MANGO TREES				
117.	USQ. No. 6928 dt. 30.4.90 by Sh. Vasant Singh.	(a) whether Government are aware of large scale felling of mango trees for manufacturing timber packing boxes over the recent years in Maharashtra and other states;	(a) to (c): Information is being collected from the Govt. of Maharashtra and other states and will be placed on the Table of the House.	—	—	Partly Implemented on 9.7.91 May be pursued.
		(b) if so, estimated damage done by felling of mango trees for packing of oranges; and				
		(c) the strict measure/action proposed against felling of mango trees and banning the manufacturing of timber packing boxes as an effective step for preserving mango trees in Maharashtra — Vidarbha region in particular?				
		TRIBALS RESIDING IN PROTECTED FORESTS				
118.	USQ. No. 6978 dt. 30.4.90 by Sh. K.B.K. Deb Burman.	(a) whether there is any proposal to amend the Indian Forest Act, 1980, for providing permanent settlement of tribals residing in the protected forests and reserved forests areas;	(a) to (c): It was inter-alia Stated, "A proposal to amend the Indian Forest Act, 1927, is under the consideration of the Government.	27.7.91 29.10.90 25.1.91 2.8.91	30.10.90 4.2.91 4.5.91 4.11.91	May be pursued.
		(b) if so, the details and background of the proposed amendments; and				
		(c) when the proposed amending legislation is likely to be introduced?				

ILLEGAL FELLING AND
SMUGGLING OF RED SANDAL
WOOD IN A.P.

119. USO. No. 6986
dt. 30.4.90 by
Sh. Rajamohana
Reddy.
- (a) whether Red Sandal Wood is being cut illegally from the forests of Andhra Pradesh and then smuggled out to foreign countries and sold there at very high price;
- (b) whether there is no provision in the Indian Forest Act empowering it to seize the smuggled Red Sandal Wood once it crosses the Andhra Pradesh Border;
- (c) if so, whether Government proposes to amend the Indian Forest Act, 1980 suitably so that Red Sandal Wood may be seized any where on the Indian soil; and
- (d) if so, the details in this regard and the reaction of the Government thereto?
- 13.3.91 31.7.91 31.7.91 May be
31.7.91 31.1.92 pursued.
- (b) to (d): It was inter-alia stated, "The Central Government is considering introducing a bill for dealing with cases of Red sanders in the country."

1	2	3	4	5	6	7
120.	USQ. No. 7740 dt. 7.5.90 by Shri Kusuma Krishna Murthy.	'RADIOACTIVE SAND IN THE COASTAL AREAS OF KERALA'	(a) whether the Ministry of Environment & Forests has constituted an expert Committee to study the effects of radioactives sand on those living in the coastal areas of Kerala; and (b) if so, its composition and whether any report has been presented by this Committee, and if so, its main features?	4.6.91	30.11.91	May be pursued.
121.	USQ. No. 7763 dt. 7.5.1990 by Shri A.K. Roy	AFFORESTATION IN DHANBAD, BIHAR:	(a) the area under forest in Dhanbad district of Bihar; (b) the amount sanctioned in the Seventh Five Year Plan for afforestation in the district and the amount needed to give cover to all the areas meant for forests; (c) whether central public sector units in Dhanbad have been asked to participate in this afforestation programme; and (d) if so, details thereof and their actual contribution in the last three years?	31.8.90 28.11.90 10.4.91 11.6.91 13.12.91	7.11.90 7.2.91 7.5.91 7.8.91 7.11.91	Partly implemented on 19.7.91. May be pursued.

PLANTATION ALONG ROADS,
RAILWAY LINES ETC.

122.	USQ. No. 8603 dt. 14.5.1990 by Shri Bhogendra Jha	(a) the total length of railway lines, roads and canals, Statewise, and the length of railway lines, roads and canals where tree-planting has already been done alongside and the number of fruit trees among them; and (b) the time by which the process of planting fruit trees on both sides of the roads, railway lines and canals is likely to be completed?	(a) and (b): The required information is being collected and will be laid on the Table of the House.	9.8.90 12.11.90 11.2.91 21.5.91 14.8.91 11.10.91 14.11.90 14.2.91 14.5.91 14.8.91 14.10.91 14.01.92	May be pursued.
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WILD ANIMALS KILLED FOR
FUR, SKIN ETC

123.	USQ. No. 9700 dt. 21.5.90 by Shri Mullappally Ramachandran.	(a) whether cases of large scale killing of Wild animals for fur, skin etc. have been reported during 1989-90; (b) if so, the measures adopted to curtail this and punish those who flout the Wildlife Protection Act, 1972; and (c) the estimated loss of the endangered species of animals during 1989-90?	(a) to (c): Information is being collected and would be laid on the Table of the House.	25.8.90 4.12.90 13.3.91 4.6.91 28.8.91 26.12.91 20.11.90 28.2.91 27.5.91 26.8.91 25.11.91 25.2.92	May be pursued.
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11th Session of Ninth Lok Sabha

1	2	3	4	5	6	7
124.	SQ. No. 88 dt. 13.8.90 by Prof. Ram Ganesh Kapse	UPPER WARDHA IRRIGATION PROJECT MAHARASHTRA"	(a) whether the Members of Maharashtra Assembly recently submitted a memorandum to the Prime Minister about obstructions placed by the Forest Department in the execution of Upper Wardha Irrigation Project; and (b) if so, the action taken by the Union Government thereon?	10.5.91	10.5.91	Partly implemented on 19.7.91 vide SS IV/42 May be pursued.
125.	SQ. No. 161 dated 20.8.90 by Shri Kashiram Rana.	ENVIRONMENTAL POLLUTION IN HADA EXTENSION NEAR SURAT	(a) whether a number of industrial houses such as Essar Reliance, Larson and Toubro are setting up industries in HADA extension near Surat; and (b) whether Government are aware that this has led to the atmosphere being polluted and the greenery of this region being destroyed?	8.11.90 7.5.91 4.12.91	20.2.91 20.8.91 20.2.92	Matter of public interest. May be pursued.

**POACHING OF ELEPHANTS IN
KARNATAKA**

126. USQ. No. 1656 dt. 20.8.90 by Sh. Janardhana Poojary
- (a) what is the number of elephants killed by ivory smugglers in Karnataka so far during the current year;
- (b) the steps taken to protect the elephants; and
- (c) the action taken against guilty persons?
- (c) In respect of the five elephants killed poachers as mentioned in answer to part (a) of the question, the police have instituted cases which are under investigation.
- 5.1.91
13.3.91
9.7.91
29.8.91
- 28.2.91
27.5.91
26.8.91
25.11.91
- May be pursued.

**EVICTON OF TRIBALS FROM
RESERVED FORESTS**

127. USQ. No. 1726 dt. 20.8.90 by Shri K. Pradhani.
- (a) whether Government propose to evict tribals who have encroached on forest land;
- (b) whether any of them have been evicted so far and if so, the details thereof, State-wise in the last two years;
- (c) whether they have been rehabilitated; and
- (d) if so, the details thereof.
- (a) to (d) : Information is being collected and will be laid on the Table of the House.
- 9.1.91
26.3.91
27.9.91
- 19.2.91
19.5.91
19.11.91
- May be pursued.

(d): Information is being collected and will be laid on the Table of the House.
Format 16
Format No.16

1	2	3	4	5	6	7
		DESTRUCTION OF FORESTS IN MADHYA PRADESH AND OTHER STATES				
128.	USQ. No. 1758 dt. 20.8.90 by Sh. Madhavrao Scindia.	(a) whether Government's attention has been drawn to the reports of large scale destruction of forests and felling of trees in Madhya Pradesh, Himachal Pradesh and other states;	(a) to (c) : Information is being collected and will be laid on the Table of the House.	12.2.91 22.4.91 24.6.91 20.9.91	20.2.91 19.5.91 20.8.91 20.11.91	May be pursued.
		(b) if so, the extent of forests destroyed, denuded and trees felled in each State during the current year; and				
		(c) the preventive measures contemplated in this regard.				
		PROJECTS PENDING CENTRAL CLEARANCE				
129.	SQ. No. 245 dt. 27.8.90 supp. by Dr. Venkatesh Kabde.	The Member wanted to know whether he would take up the matter of Zudupi Jungle to sort that out because there were many irrigation projects which were pending in Maharashtra because of that.	The Minister <i>Inter- alia</i> stated, "Now still the discussion is going on as to what has to be done. We are waiting for the report of the committee set up for this purpose.	12.12.90 7.10.91	30.6.91 30.12.91	May be pursued.

ENVIRONMENT COURTS

130.	USQ. No. 2907 dt. 27.8.90 by Shri Ramesh Chennithala and Shri Srikantha Datta Narasimbaraja Wadiyar.	(a) whether Government propose to set up Environmental Courts in the country; (b) if so, the main purpose behind setting up such Courts and at what stage the proposal stands at present; (c) to what extent the establishment of such courts will help in solving the environmental problems; (d) the financial implication of such courts; and (e) the details thereof?	(a) to (e) : The matter is under consideration.	13.9.90 14.3.91 9.7.91 12.9.91	13.3.91 18.6.91 18.9.91 18.12.91	May be pursued.
131.	USQ No. 4186 dt. 3.9.90 by Shri P. Narsa Reddy.	"VIOLATION OF GUIDELINES UNDER FORESTS (CONSERVATION) ACT, 1980" (a) whether some cases have come to the notice of Union Government where the provisions of the Forests (Conservation) Act, 1980 have been violated; (b) if so, whether forest lands have been put up to some other uses without the prior approval of the Central Government; and (c) if so, names of such States and projects which have violated this act during the last three years?	(c) The information is being collected and will be laid on the table of the house.	25.2.91 31.7.91 9.8.91 4.12.91	3.6.91 30.9.91 31.10.91 30.4.91	May be pursued.

With Session Of Ninth Lok Sabha

1	2	3	4	5	6	7
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"UPPER WARDHA IRRIGATION PROJECT"

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Referring to, reply given on August 13, 1990 to Starred Question No.88 and asking

132. USQ. No. 246 dt. 28.12.90 by Prof. Ram Ganesh Kapsc.
- (a) Whether the correct position regarding execution of Upper Wardha Irrigation Project Maharashtra has been ascertained;
- (b) If so, the action taken by the Union Government in the matter; and
- (c) if not, the reasons therefor?
- 8.5.91
11.10.91
- 30.7.91
30.11.91
- May
pursued
- (a) to (c) Regional Office of this Ministry has reported that the project involves violation of the provisions of Forest (Conservation) Act, 1980. The State Government was requested to verify the position and submit a detailed report which has been received and the case is under process for decision.

133.	<p>USQ No. 281 dt. 28.12.91 Shri Giridhari Lal Bhargava.</p>	<p>DECLARATION OF NAHARGARH AS RESERVED FOREST:</p> <p>(a) whether there is any scheme to convert 100 hectares of land in Nahargarh, Jaipur into a sanctuary by declaring it as a reserved forest area;</p> <p>(c) whether any scheme has been prepared to construct a national or State highway through this reserved forest area;</p> <p>(d) whether wild life is not likely to be affected as a result thereof; and</p> <p>(e) if so, whether the Government propose to revise the scheme for the</p>	<p>(a), (b) (c), (d) & (e): The information is being collected from the State Government and will be laid on the Table of the House.</p>	<p>1.4.91</p>	<p>30.6.91</p>	<p>May be pursued.</p>
134.	<p>SO. No. 131 dt. 4.1.91 by Shri Lokendra Singh and Udaysingrao Gaitwad.</p>	<p>ELIMINATION OF WILDLIFE POACHERS</p> <p>The estimated value of sandal wood, skin and ivory lost due to poaching of elephants, rhinos, tigers, panthers in the States of Karnataka, Maharashtra, Assam Kerala and Tamil Nadu during the last three years?</p>	<p>It was inter alia stated. "The information regarding value of loss on account of poaching of sandal wood is being collected from the States and will be laid on the Table of the House as soon as the information is received."</p>	<p>1.4.91 9.7.91 4.10.91</p>	<p>2.7.91 1.10.91 29.12.91</p>	<p>May be pursued.</p>

1	2.	3	4	5	6	7
135.	USQ. No. 1519 dt. 4.1.1991 by Sh. Mahendra Singh Mewar.	CRUELTY TO ANIMALS (a) the rules and regulations currently in force for prevention of cruelty to animals;	(c) information is being collected and would be placed on the Table of the House.	1.4.91 9.7.91 10.10.91	2.7.91 1.10.91 31.12.91	May be pursued.
		(b) whether these are being adhered to by circus organisers and firm units;				
		(c) the details of breaches of existing laws, if any, that have come to the notice of the Govt. and the action taken in the matter;				
		(d) the frequency and mode of checking being employed by the authorities; and				
		(e) the authority responsible for such enforcements?				

POACHING INCIDENTS

136. USQ. No. 1559 2.7.91 May be
 1.1.1991 Uday- 1.4.91 9.7.91 1.10.91 1.10.91 31.12.91
 sangrao 10.10.91 pursued.
 Gaikwad.

(a) to (d): The information is being collected and would be placed on the Table of the House.

(a) whether there has been a significant increase in incidents of poaching of elephants, tigers and panthers in the Southern States and in Maharashtra during the last few months;

(b) if so, the number of poachers arrested by the Forest Department/ police in each State in each month of the year 1990; State-wise;

(c) the number of cases registered and the number of cases challaned for standing trial during the year 1990, State-wise; and

(d) the number of cases in which state Government secured conviction of poachers during the last three years?

YAMUNA ACTION PLAN

137. USQ. No. 1619 (a) whether the Union Government
 dt. 4.1.91 by Sh. Banwari Lal Purohit & Sh. Narsingh Rao Suryavanshi (a) to (c): The issue of taking up River Action Plans for rivers other than Ganga is under consideration of the Government.
 (b) if so, the details thereof; and
 (c) by when the work is likely to be started? May be pursued.

(a) whether the Union Government propose to launch Yamuna action plan to clean the river on the lines of Ganga action plan;

(b) if so, the details thereof; and
 (c) by when the work is likely to be started?

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"ENVIRONMENTAL COURTS".

138. USO No. 42 Dt. 22.2.91 Shri Mandhata Singh. (a) whether the Government have finalised the scheme of setting up Environmental Courts in States and at the Centre; (b) if so, the details thereof; and (c) if not, the reasons therefor and the time by which these courts are likely to be set up?

(a), (b) & (c): The matter is under examination.

31.5.91
12.9.91
21.8.91
21.11.91
May be pursued.

MINING WORK IN FORESTS OF KODARMA AND GANWA TISRI (BIHAR)

139. USO No. 96 dt. 22.2.91 Shri R.P. Verma.

(a) the number of mining leases granted for mining mica and stone in Kodarma forests and in the valley and forests of ganwa Tisri of Giridih Distt.

(b) whether the mining work has been brought to a stop at the above places;

(a), (b), (c), and (d): detail information has been called from the State Government and the same will be laid on

6.6.91
8.10.91
31.8.91
30.11.91
May be pursued.

(c) if so, the reasons therefor and the steps taken by the Government to allow the mining work to continue unabated on the condition that the lease holders would plant trees in an area equal to the land of limited mining leases; and

(d) the action taken by the Government against these persons who are responsible for destruction of hundreds of square kilo-meters of forest cover by illegal deforestation where no mining work is being undertaken?

MINISTRY OF EXTERNAL AFFAIRS
11th Session of Ninth Lok Sabha

1	2	3	4	5	6	7
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**LOSS SUFFERED
BY INDIAN EM-
BASSY IN AF-
GHANISTAN**

140. **Unstarred Ques-
tion No.3616
dated the 5th
April, 1990 by
Shri Harin
Prabak and Shri
Ravi Narayan
Pant.**
- (a) whether the Indian embassy in Afghanistan suffered any loss or damage or property and life during the recent coup bid there; and
- (b) if so, the details thereof and action taken by Government in this regard?
- — — — — May be pursued.

YOGA CLASSES IN FOREIGN
COUNTRIES BY INDIAN
EMBASSIES

141. Unstarred Question No. 3652 dated the 5th April, 1990 by Shri Yadvendra Dutt.
- (a) the country-wise number of persons who attended yoga classes run by the Indian Embassies abroad during the last three years;
- (b) the number of Yoga teachers so engaged and how many more teachers are proposed to be sent abroad for organising yoga classes;
- (c) whether some more countries have requested for such classes to be run in their country; and
- (d) if so, the steps being taken in this regard?
- (b) to (d): It was *inter-alia* stated, "The Council has cultural Centres in Georgetown (Guyane, Paramaribo (Surinam), Port Louis (Mauritius), Jakarta (Indonesia). All these Centres have expressed interest in holding yoga classes. The modalities for doing so are being worked out in consultation with the Missions."
- — — — — May be pursued.

1 2 3 4 5 6 7

**CORRUPTION CASES IN REG-
ION AL PASSPORT OFFICES AT
DELHI, CHANDIGARH AND
JALANDHAR.**

142. SO. No. 431 dt. The Member *inter-alia* stated, "That The Hon'ble Minis-
12.4.90 Suppl. by according to the instructions the pass- ter *inter-alia* stated.
Prof. K.V. port should be issued within 41 days "Since Passport
Thomas tion report in the receipt of Police Verifica- office is a revenue
But in Cochin, no passport had been earning Department.
issued even after 3 months of the we are in touch with
receipt of the police verification re- the Finance Ministry
port. He wanted to know whether to permit us to cre-
the Minister would send the applica- ate more posts be-
tion for enquiry only to the applica- cause we are under
police instead of the Intelligence in staffed. Cochin is
the State Police and whether ade- had been to
quate staff will be provided." Trivendrum myself
and had seen it that
the strain was too
much. That is why,
we will do some-
thing. So far as get-
ting the report from
the local police only
is concerned, the
point is well taken
and I will examine
it."
- — — — — May be
pursued.

143.

Unstarred Questions No.10310 dt. 24.5.90 by Shri Piyus Tiraky

DELEGATION SENT BY ICCR TO FOREIGN COUNTRIES

Asking for:

(a) the number of delegations sent by Indian Council for Cultural Relations to USA and European countries during 1982-83 to 1987-88;

(b) the number of delegations sent during the same period to the African and neighbouring developing countries;

(c) the purpose of sending these delegations; and

(d) the details of foreign visits undertaken by the Director General and the Deputy Director General during the last three years and amount spent on these visits?

4.9.90

30.9.90 May be pursued.

(a) to (d): The required information is being collected and will be laid on the table of the House.

IIIrd Session of Ninth Lok Sabha

1	2	3	4	5	6	7
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VISIT OF POLITICAL INDUSTRIAL CULTURE DELEGATIONS AND TRAINEES TO ABROAD

144. USQ No. 695 by 9.8.1990 Shri Manjiv Lal and Shri Phool Chand Verma

(a) whether it is a fact that several Political industrial and Cultural delegation and group of trainees were sent by ministry to foreign countries during the last six months;

(b) if so, their number and status likely ministerial level, officers-level and general public, separately;

(c) the total number of persons in these delegation sent abroad;

(d) the total expenditure incurred by Government for sending these delegation abroad; and

(e) the percentage of total expenditure incurred by Government and private sector separately for this purpose?

Nil Nil May be pursued.

(a) to (c): the requisite information is being compiled and will be laid on the Table of the House.

145.	USQ No. 1337 dt. 16.8.90 by Shri Hukumdeo Narayan Yadav	NEPALEE STUDENTS IN INDIA (a) whether the names of students for studies in various disciplines in India are sponsored by Government of Nepal through the Indian Embassy in Nepal; (b) if so, the number of students whose names have been forwarded for the current session for various subjects, separately; (c) whether it is a fact that students having high percentage of marks are not given admission and students with less marks get admissions on the basis of recommendations, if so, the reasons therefor; (d) whether in the matter of such admissions government propose to provide special opportunity to those Nepalese families which had contributed to Indian Freedom Struggle and other democratic movements; (e) if not, the reasons therefor; and (f) whether opinion of Members of Parliament representing Indo-Nepal border areas are given weightage in this regard?	Nil	Information in regard to part (b) of the question is being compiled and will be laid on the Table of the House.	Nil	May be pursued.
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1	2	3	4	5	6	7
146.	USQ No. 4911 by Shri Bhabani Shankar Hota	ASSISTANCE TO DEVELOPING COUNTRIES (a) the details of the budget provisions and actual expenditure incurred on the programme under Technical Co-operation among developing countries and Indian Technical and Economic Co-operation during the last three years; and (b) the countries to who this assistance has been given during the last three years indicating the amount released against various projects?	(a) to (b): Relevant material is being compiled and will be laid on the Table of the House.	Nil	Nil	May be pursued.

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1	2	3	4	5	6	7
147.	Unstarred Question No. 47 dt. 27.12.90 by Shri Harshvardhan, Sh. Parasrames Bhardwaj, Sh. B. Devarajan and Sh. Inderjit Gupta	ENQUIRY INTO THE CAUSE OF DEATH OF FORMER CHIEF JUSTICE OF INDIA	(a) whether Government have ordered a judicial enquiry into the cause of the death of the former Chief Justice of India in London this year; (b) if so, whether the inquiry report has been submitted to the Government and if so, the details thereof; and (c) the action taken against the persons found guilty?	3.6.91 30.8.91	27.6.91 27.9.91	May be pursued.

1	2	3	4	5	6	7
148.	Unstarred Question No. 166 dt. 27.12.90 by Sh. Madan Lal Khurana, Sh. Kamal Nath and Sh. A.K.A Abdul Samad	<p>(a) the estimated cost of movable and immovable property left behind by Indians in Kuwait and Gulf countries;</p> <p>(b) whether the Government have demanded compensation from these Gulf countries; and</p> <p>(c) if so, the details thereof?</p>	<p>(a) The registration of the value of movable and immovable property left behind by Indians in Kuwait is under consideration;</p> <p>(b) & (c) Government of India would be guided in this regard by UN Security Council Resolution No. 674 inviting all states to collect relevant information regarding their claims and those of their nationals and corporations for re-stitution or financial compensation by Iraq with a view to such arrangements as may be established in accordance with international law.</p>	6.6.91	26.8.91	May be pursued.

**REHABILITATION OF GULF
EVACUEES**

149.	<p>Unstarred Question No. 1373 dt. 3.1.91 by Prof. Thomas, Sh. Ramesh Chennithala, Sh. Moreswar Save, Prof. P.J. Kurien, Sh. A. Vijayaraghavan, Dr. Venkatesh Kabde, Sh. Palai K.M. Mathew, Shri Mullappally Ramachandran</p>	<p>(a) the steps taken by the Union Government so far to rehabilitate the Indians evacuated from Kuwait and Iraq;</p> <p>(b) whether the Government have received any memorandum from the Government of Kerala with regard to rehabilitation of these evacuees; and</p> <p>(c) if so, the detail thereof and action taken by Government thereon?</p>	<p>(a) the Government of India have not so far rehabilitated the repatriated Indians from Iraq and Kuwait.</p> <p>(b) & (c) The Government have received a memorandum from Chief Minister of Kerala referring, <i>inter-alia</i>, to the measures for early rehabilitation of the returnees and setting up of a committee and found for this purpose. These recommendations are under consideration.</p>	<p>9.6.91 22.10.92</p>	<p>2.10.91 2.1.92</p>	<p>May pursued.</p>
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1	2	3	4	5	6	7
150.	USQ NO. 950 dt. 4.3.1991 Sh. Kamal Nath Dr. Chinta Mohan, Sh. A. Vijayaraghavan, Sh. Kalpnath Sonkar	REFUELLING FACILITIES TO MILITARY AIRCRAFTS OF FOREIGN COUNTRIES	(a) the total number of military aircrafts of foreign countries which were provided refuelling facilities in the country during the last six months; (b) the places from where these facilities were provided; whether Govt. have ascertained the quantity of fuel given to these aircrafts at various airports during the above period; (d) if so, the details thereof; (e) whether any clarification was sought by India's permanent representative in United Nations from the U.N. Secretary-General re: the provisions of the U.N. Charter under which permission to refuel can be sought; (f) whether the Govt. propose to stop the refuelling facilities and use of India's air space by foreign military aircrafts; and (g) if not, the reasons therefor?	—	—	May be pursued.

**ENQUIRY REPORT ON DEATH
OF FORMER CHIEF JUSTICE OF
INDIA**

- | | | | | | | | |
|------|---|---|-------------------------------------|--|---|---|-----------------|
| 151. | USQ No. 1036
dt. 4.3.1991
Sh. Chhedi
Paswan. | (a) whether the Government have received the enquiry report on the cause of death of the former Chief Justice of India in London; | (b) if so, the details thereof; and | (c) if not, the reasons for the delay? | — | — | May be pursued. |
|------|---|---|-------------------------------------|--|---|---|-----------------|

MINISTRY OF FINANCE

I Session of 1969 of Ninth Lok Sabha

1	2	3	4	5	6	7
			GENERAL DISCUSSION —REGARDING DEMAND FOR SUPPLEMENTARY GRANTS (GENERAL)			
152.	Point raised by Sh. Ram Naik on 26.12.89	While giving reply to the debate, the Minister <i>inter-alia</i> stated, "I can assure them that our Ministry will examine in depth this particular problem of revising the index in such a manner that it must be correctly reflect the inflationary situation in the country and the working class can gain by that."		26.12.89 15.10.91	26.3.90 31.1.92	May be pursued.
153.	USO. No. 325 dt. 29.12.89 by Shri Nathu Singh.	(a) whether Government are aware that many Indians have illegal account in foreign banks; (b) if so, the details thereof; and (c) the action taken or contemplated against such account holders?	(a) to (c): It was <i>inter-alia</i> stated "Details of cases which have been finalised during the last two years are being collected and will be laid on the Table of the House"	4.4.90 18.6.90 1.10.90 28.10.91 17.12.91	29.6.90 29.9.90 29.12.90 31.12.91 31.3.92	May be pursued.

Final Session of 1990, Ninth Lok Sabha

1	2	3	4	5	6	7
154.	USQ. No. 1871 dt. 23.3.90 by Shri E.S.M. Palkeer Mohamed.	<p>FERA COMPANIES</p> <p>(a) the details of the companies holding FERA status;</p> <p>(b) the total value of the Foreign Exchange involved in these companies;</p> <p>(c) whether Government have received any application from FERA companies to increase their FERA limits; and if so, the details thereof; and</p> <p>(d) whether any of these FERA companies have violated the laws and if so, the action Government have taken in the matter?</p>	<p>(a) to (d): The information is being collected and will be laid on the Table of the House to the extent available?</p>	<p>13.7.90</p> <p>25.9.90</p> <p>12.2.91</p> <p>5.4.91</p>	<p>23.9.90</p> <p>23.12.90</p> <p>23.3.91</p> <p>23.6.91</p>	<p>May be pursued.</p>
155.	USQ No. 2973 dt. 30.3.90 by Shri Prataprao B. Bhosale & Shri Chita Basu,	<p>CONSIGNMENT TAX</p> <p>(a) whether Government propose to levy consignment tax on goods on transfer from one State to another;</p> <p>(b) if so, the details thereof; and</p> <p>(c) if not, the reasons therefor?</p>	<p>(a) to (c): It is proposed to consult the Chief Ministers to take a final view in the matter.</p>	<p>27.7.90</p> <p>12.2.91</p> <p>14.11.91</p>	<p>31.12.90</p> <p>30.6.91</p> <p>31.12.91</p>	<p>May be pursued.</p>

1	2	3	4	5	6	7
156.	USQ. No. 3022 dated 30.3.90 by Ch. Jagdeep Dhaankar.	<p>FERA VIOLATION CASES</p> <p>(a) the details of FERA violation on cases pending against business monopoly houses in courts; and</p> <p>(b) the details of FERA violation cases of business monopoly houses under investigation?</p>	(a) & (b): Information is being collected and will be laid on the Table of the House.	18.6.90 1.10.90 27.12.91 27.3.91 20.7.91 25.10.91 28.11.91	30.9.90 30.12.90 31.3.91 30.6.91 30.9.91 31.12.91 29.2.91	May be pursued.
157.	USQ. No. 3767 dated 6.4.90 by Shri D.M. Putte Gowda.	<p>UNDER INVOICING BY SOME EXPORTERS</p> <p>(a) Whether the exporters of ornaments diamond, jewellery Chemicals and pharmaceuticals and other are importing materials and machinery by under invoicing them to convert black money into white; and</p> <p>(b) the action taken by Government to stop this malpractice?</p>	(a) & (b): Information is being collected and will be laid on the Table of the House.	26.7.91 25.9.91	31.8.91 30.11.91	May be pursued.
158.	USQ. No. 3629 dated 6.4.90 by Shri Arvind Nectam.	<p>FINANCIAL POWERS TO STATES</p> <p>(a) whether Government are contemplating to increase the financial powers to States; and</p> <p>(b) if so, the details thereof?</p>	(a) & (b): It was <i>inter-alia</i> stated "The recommendations of the Commission in this regard are under consideration of the Government."	4.8.90 8.1.91 27.3.91 4.10.91 31.12.91	31.12.90 31.3.91 30.9.91 31.12.91 30.4.92	May be pursued.

USHA RECTIFIER CORPORATION LIMITED

159.	USQ. NO. 7425 dt. 4.5.1990 by Shri Gopal Pachterwal,	(a) whether the promises on which Usha Rectifier Corporation Limited entered the capital market for acquiring Rs. 711 crores in October last have been fulfilled; (b) if not, the action proposed to be taken by Government in this regard; (c) whether a representation of an organisation viz., 'Small Investors Protection Front' against this company is under consideration of Government under M.R.T.P. Act; and (d) if so, the action taken in this regard so far?	(c) and (d): A Complaint under Section 36B (a) together with an application under Section 12 A of the M.R.T.P. Act has been received by Monopolies and Restrictive Trade Practices Commission from Consumer Education and Research Society, Ahmedabad against Usha Rectifier Corporation Ltd. The Commission is looking into the matter.	—	—	May be pursued.
160.	SQ. No. 781 dt. 11.5.90 sup-ple. by Shri Bal Gopal Mishra .	REVIEW OF POLICY ON DIRECT FOREIGN INVESTMENT	The Minister stated as under: "I do not have this information now I will send it to the hon. Member later.	22.10.90	11.11.90	May be pursued.
				9.11.90	11.2.91	
				6.3.91	11.5.91	
				3.8.91	11.8.91	
				24.9.91	11.11.91	
				12.12.91	11.2.92	

1	2	3	4	5	6	7
161.	USQ. No. 8335 dt. 11.5.90 by Shri Resham Lal Jangde.	<p>EVASION OF CUSTOMS DUTY</p> <p>(a) the number of cases of smuggling and evasion of Customs duty detected by the Department of Central Excise and Income Tax in 1989 and till March, 1990 at various Seaports, around them or elsewhere and the amount involved in each case; and</p> <p>(b) the number of such cases detected on Indo-Pak border and the amount involved therein and the details of seized items?</p>	(a) & (b): The information is being collected and will be laid on the Table of the House.	—	—	May be pursued.
162.	USQ. No. 8393 dt. 11.5.90 by Sh. Kaly Nath Sonkar.	<p>IMPORT OF DURGS</p> <p>Asking</p> <p>(a) whether certain cases of unauthorised imports of drugs and drug intermediates have come to the notice of the Ministry during the last three years; and</p> <p>(b) if so, the details thereof; and action taken on each case?</p>	(a) & (b): The information is being collected and will be laid on the Table of the House.	—	—	May be pursued.

1917LS-19

RAISING FINANCE BY TISCO

Asking:

163. USQ. No. 9469 dt. 18.5.90 by Sh. Prakash Koko Brahm-bhatt
- (a) whether it is a fact that his Ministry has turned down the proposal of Tata Iron and Steel Company to raise finance through convertible bonds from foreign markets;
- (b) if so, the reasons therefor;
- (c) the proposals of Tata Iron and Steel Company submitted to Government; and
- (d) whether any alternative schemes have been offered to the company?
- | | | | | |
|--|---|---|--|-----------------|
| | (a) to (d): M/s. TISCO has submitted a proposal for bond issue of US\$ 150 to 200 million to finance the expansion and diversion and diversification scheme. No final decision has been taken as yet. | 13.8.90
24.12.90
28.6.91
18.9.91 | 31.12.90
30.6.91
30.9.91
31.12.91 | May be pursued. |
|--|---|---|--|-----------------|

INDIRECT TAXES UNDER DISEPUTES

Asking

164. USQ. No. 10587 dt. 25.5.90 by Sh. Dharmesh Prasad Varma
- (a) whether a huge amount of indirect taxes and particularly Central Excise duties is under dispute; and
- (b) if so, whether Government propose to create a forum on the pattern of the Settlement Commission to entertain matters relating to indirect taxes?
- | | | | | |
|--|---|--|---|-----------------|
| | (b) A Proposal is under consideration at the preliminary stage. | 19.9.90
27.12.90
19.3.91
27.12.91 | 25.11.90
25.2.91
25.5.91
25.2.92 | May be pursued. |
|--|---|--|---|-----------------|

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1	2	3	4	5	6	7
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PROPOSAL TO SET UP ANTI-SMUGGLING COLLECTORATE

165. USQ. No. 791 dt. 10.8.90 by Sh. Banwari Lal Purohit.

- (a) whether smuggling activities across Indo-Burma border has increased sharply;
- (b) if so, whether Government propose to set up anti-smuggling Collectorate along the country's border with Burma; and
- (c) if so, the details thereof?

- (a) & (c): It was inter-alia stated, "A proposal for creation of a Customs Preventive Sub-Collectorate for combating smuggling across this border is being examined."
- 8.11.90 10.2.91 May be
31.7.91 30.10.91 pursued.

166.

Unstarred Question No. 795 dt. 10.8.90 by Smt. Chennampati Vidya, S/Shri Sankarath Kumar Gangwar, B.N. Reddy and Majidwarao Scindia

FERA EXEMPTION OF NRIs.

(a) whether Government are considering a proposal to grant general exemption under FERA to Non-resident Indians (NRIs) from declaration of assets held by them abroad, retention of repatriable investment and foreign currency Non-resident (FCNRR) deposits; and

(b) if so, the details thereof?

(a) and (b): A proposal envisaging, *inter-alia*, grant of exemption under various provisions of FERA, 1973 from declaration of foreign currency assets held by NRIs if they choose to come to India for a temporary period for setting up industrial/business enterprises or taking up, specialised short-term assignments, is under examination.

31.10.90
9.2.91
9.8.91
28.11.91

6.2.91
8.5.91
30.11.91
29.2.92

May be pursued.

1	2	3	4	5	6	7
167.	USQ. No. 1428 dt. 17.8.90 by Sh. Kailash Meghwal & Sh. Ashok Anandrao Deshmukh	<p>FERA VIOLATION</p> <p>(a) the details of the business houses alleged to have violated the provisions of FERA during the last three years, year-wise;</p> <p>(b) the specific charges against each of them; and</p> <p>(c) the progress of the enquiry, investigation etc. in each case?</p>	<p>(a) to (c): Information is being collected and will be laid on the Table of the House.</p>	<p>13.11.90 14.2.91 30.5.91 19.11.91</p>	<p>17.2.91 31.5.91 31.8.91 29.2.92</p>	<p>May be pursued.</p>
168.	USQ. No. 1589 dt. 17.8.90 by Sh. Karis Munda	<p>TAX EVASION BY TOBACCO AND DURG COMPANIES</p> <p>(a) whether some foreign share holding companies, particularly tobacco and drug companies, have evaded huge Excise duty and other taxes and opened their office abroad to legalise their black money;</p> <p>(b) if so, the action taken by Government in this regard;</p> <p>(c) whether Government propose to direct these companies to close their offices abroad to meet shortage of foreign exchange; and</p> <p>(d) if not, the reasons therefor?</p>	<p>(c) to (d): Information is being collected and will be laid on the Table of the House.</p>	<p>7.11.90 17.12.90 27.3.91 11.6.91</p>	<p>31.12.90 31.3.91 30.6.91 30.7.91</p>	<p>May be pursued.</p>

NEW PAY SCALES IN AUDIT
AND ACCOUNTS DEPARTMENT

169. USQ. No. 1616
dt. 17.8.90 by
Dr. Laxminara-
yan Pandey

(a) whether the former Comptroller and Auditor General of India had recommended new pay scales for the Audit and Accounts Officers of the Indian Audit and Accounts Department;

(b) if so, the details of the recommendations made;

(c) whether these recommendations have been accepted by Government; and

(d) if not, the reasons therefor?

19.12.90 17.2.91 May be pursued.
14.2.91 17.5.91
29.5.91 12.8.91
21.8.91 16.11.91
26.11.91 16.2.92

(d) It was inter-alia stated, "The present Comptroller and Auditor General of India has revived this proposal and the same is under consideration."

NATIONAL WAGE POLICY

170. USQ. No. 1645
dt. 17.8.90 by
Shri P.R.
Kumaraman-
galam

(a) whether Government propose to evolve the National Wage Policy in order to remove disparities in the pay scales of employees of various organisations like Central Government, Public Sector Enterprises, Financial Institutions, Commercial Banks, etc; and

(b) if so, the details thereof?

26.12.90 16.5.91 May be pursued.

(a) & (b): The Government is examining the need for setting up a Commission to study, inter-alia, the relative wage structures prevailing in various organised sectors under the Central Government. No decision has, however, been taken so far.

1	2	3	4	5	6	7
171.	USQ. No. 2650 dt. 24.8.90 by Sh. Madan Lal Khurana	PANEL FORMED BY PRIVATE BANKS IN SOUTHERN REGION (a) whether private sector banks in Southern region have formed an association parallel to the Indian Banks Association as reported in the Economic Times of July 6, 1990; (b) if so, the details thereof; (c) whether Government propose to permit the public sector enterprises to deposit money with private banks; and (d) if not, the reasons therefor?	(c) & (d) The matter is being examined in consultation with Reserve Bank of India.	21.11.90 25.2.91 23.5.91 28.8.91 27.11.91	28.2.91 31.5.91 31.8.91 30.11.91 29.2.92	May be pursued.
172.	USQ. No. 2661 dt. 24.8.90 by Sh. Kalpnath Sonkar	RAIDS OF HOTELS AND GUEST HOUSES IN DELHI (a) whether raids were conducted on small and big hotels and guest houses of Delhi and the officials of the Department of Revenue Intelligence and other Intelligence Departments during the last three years; (b) if so, the details thereof; and (c) the details of persons apprehended and narcotics drugs and other goods confiscated as a result thereof?	(a) to (c) The information is being collected and will be laid on the Table of the House.	7.11.90 14.12.90 27.3.91 12.6.91 3.10.91	31.12.90 31.3.91 30.6.91 30.9.91 31.12.91	May be pursued.

7

**ECONOMIC OFFENCES CASES
IN HIGH COURTS**

173. USQ. No. 2759 dt. 24.8.90 by Sh. J. Chokka Rao

(a) whether there are instances of economic offenders approaching High Courts in other States to thwart the efforts of Government in bringing them to book;

(b) if so, the number of such cases filed and pending in different High Courts; and

(c) the impact of this as a result thereof?

(a) to (c) Information is being collected and will be laid on the Table of the House.

31.12.90
31.3.91
30.6.91
30.9.91
31.12.91

8.11.90
14.12.90
27.3.91
11.6.91
3.10.91

May be pursued.

**AMOUNT INVOLVED IN
ECONOMIC OFFENCES**

174. USQ. No. 2760 dt. 24.8.90 by Sh. J. Chokka Rao

(a) the amount involved in the economic offences in Customs and Excise Department detected by Government during the last three years, year-wise and region-wise;

(b) the details of companies and individuals involved in these offences;

(c) the action taken or proposed to be taken against those offenders and the details of amount recovered from them;

(d) the number of cases filed and pending in the courts during last three years; and

(e) the factors responsible for delay in disposal of cases?

(a) to (c) The requisite information is being collected and will be laid on the Table of the House.

24.2.91
24.5.91
24.8.91
24.11.91

19.11.90
15.2.91
14.6.91
23.9.91

May be pursued.

1	2	3	4	5	6	7
		ARREST OF ECONOMIC OFFENDERS AND TAX EVADERS IN U.P.				
175.	USQ. No. 2797 dt. 24.8.90 by Sh. Kalpanth Sonkar	(a) the steps taken by Government to arrest economic offenders and tax evaders in Uttar Pradesh during last two years;	(a) to (d) The information is being collected and will be laid on the Table of the House.	19.11.90 11.1.91 6.3.91 12.6.91 26.9.91	31.12.90 31.3.91 30.6.91 30.9.91 31.12.91	May be pursued.
		(b) whether any raids have been conducted in the State during last two years;				
		(c) if so, the outcome thereof; and				
		(d) if not, the reasons therefor?				
		ECONOMIC OFFENDERS AND TAX EVADERS IN MAHARASHTRA				
176.	USQ. No. 2798 dt. 24.8.90 by Sh. Kalpanth Sonkar	(a) the steps taken by Government during the last two years to apprehend economic offenders and tax evaders in Maharashtra and Delhi; and	(a) & (b) The information is being collected and will be laid on the Table of the House.	7.11.90 17.12.90 27.3.91 11.6.91 30.9.91	31.12.90 31.3.91 30.6.91 30.9.91 31.12.91	May be pursued.
		(b) the number of persons arrested and the details of those arrested or prosecuted in this connection?				

**CUSTOMS DUTY EXEMPTION
FOR IMPORTS BY APARNA
ASHRAM**

<p>177. SQ. No. 343 dt. 31.8.90 by Sh. Ajoy Mukhopadhyay & Sh. Purna Chandra Malik</p>	<p>(a) whether the Aparna Ashram in Jammu was given Customs duty ex- emption for importing a Telemetric Polygraph System from Japan;</p> <p>(b) if so, the details thereof;</p> <p>(c) whether it is a fact that instead of importing the Telemetric Polygraph System, the Ashram authorities im- ported other equipments; and</p> <p>(d) if so, the action Government have taken for misuse and infringe- ment of Customs duty exemption?</p>	<p>(a) to (d) It was, inter-alia stated, "It is alleged in a Weekly publication that in 1983 the Aparna Ashram re- quested the Director General Health Ser- vices to grant cus- toms duty exemption for equipments for 'recording research data, experiments and yogic practices'. Enquiries are in progress to ascertain the facts."</p>	<p>30.5.91 9.10.91</p> <p>31.8.91. May 31.12.91 pursued.</p>
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1	2	3	4	5	6	7
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AGE LIMIT AND NUMBER OF CHANCES FOR APPOINTMENT AS PROBATIONARY OFFICERS IN BANKS

178. USQ. No. 3781 dt. 31.8.90 by Sh. Kesari Lal

(a) whether Government have raised the upper age limit for Probationary Officers in Public Sector Banks to 28 yrs. as has recently been done in the Civil Services Examination;

(b) whether Government have also increased the number of chances from three to four for Probationary Officers in State Bank of India and its associate banks as has recently been done in the Civil Services Examination;

(c) if so, the details thereof; and
(d) if not, the reasons therefor?

(a) to (d): The matter is under consideration of the Government.

-Nil-

-Nil-

May be pursued.

ACCOUNTS OF INDIANS IN SWISS BANKS

179. USQ. No. 3791 dt. 31.8.90 by Sh. P. R. Kumaramangalam

The Member asked "For the expenditure incurred on account of T.A., D.A. and other expenses by Government of India on investigation of the Bank accounts of Indian in Swiss Banks".

The Minister stated, "Information is being collected and will be laid on the Table of the House."

10.12.90
25.2.91
30.5.91
29.8.91
28.11.91

28.2.91
31.5.91
31.8.91
30.11.91
29.2.92

May be pursued.

PAY SCALES OF JUNIOR ACCOUNTANTS AND JUNIOR ACCOUNTS OFFICERS:

180.	USO. No. 4970	(a) whether on the recommendations of Comptroller and Auditor General/ the Junior Accountants/Junior Accountants/Junior Accounts Officers have been given 80:20 upgradation in the higher scale of pay with effect from 1st April, 1987;	18.12.90	7.3.91	May be
	dt. 7.9.90 by	(b) if so, whether any proposal was made to Government by C&AG/ CGA for proportionate higher scale of pay for pay and Accounts Officers/Audit Officers; and	20.6.91	7.9.91	pursued.
	Sh. N. Dennis	(c) if so, the action taken by Government in this regard?	4.10.91	6.12.91	
		may be placed in a higher scale of Rs. 2200-4000, and this is under consideration.	12.12.91	6.3.92	

1	2	3	4	5	6	7
		JAPANESE AID FOR OSMANIA GENERAL HOSPITAL, HYDERABAD				
181.	USQ. No. 5154 dt. 7.9.90 by Sh. Rajamohana Reddy.	(a) whether any proposal is lying pending in his Ministry for Japanese grant-in-aid from Japan for medical equipment for Quli Outab Shah Diagnostic Centre in Osmania General Hospital, Hyderabad;	(a) to (c) It was inter-alia stated, "The proposal is under examination in the Ministry of Health in Govt. of India and this fact has also been intimated to Govt. of Andhra Pradesh on 5th August, 1990. It is proposed to consider the proposal expeditiously in the light of the recommendations of the Ministry of Health & Family Welfare."	5.12.90 13.6.91	7.3.91 7.9.91	May be pursued.

REFUND OF EXCISE DUTY TO
MANUFACTURERS

182. SQ. No. 24
dt. 28.12.90 by
Sh. Madhavrao &
Sciandia
Shri Janardhana
Poojary.

- (a) whether the excise duty refunded to manufacturers earlier this year has since been recovered;
- (b) if so, the amount so recovered;
- (c) whether any inquiry has been conducted into the circumstances of issue of instructions for refund of the Excise duty; and
- (d) if so, the details of the findings thereof?

(a) to (d) It was in-
ter-alia stated,
"Necessary legisla-
tion for this purpose
is being forma-
lised."

— — — — — May be
pursued.

1 2 3 4 5 6 7

REFUND OF EXCISE DUTY TO
MANUFACTURERS

183. SQ. No. 24
dt. 28.12.90 by
Sh. Madhavrao
Sciadia.

The Member inter-alia stated as under:—

"I would like to know from Minister whether he intends to institute a very high level inquiry into this whole, rather seemingly unfortunate episode, and whether he would also make it time-bound, so that the country could know what were the reasons and who were the people behind these very unusual orders being issued; and also asked what was the total amount and which were the companies which benefited. Whether he is now going to go in appeal to the Supreme Court on this issue?"

The Minister inter-alia stated: "As far as the inquiry is concerned, as I have said, things are trickling in and we are looking at it. As I said, my colleague Mr. Digvijay Singh and I myself are taking a personal interest in the matter. We are trying to see all the facts. If, on the basis of the facts, we come to the conclusion that anything was done with malafide intention, then we shall certainly institute an inquiry. About other part of the Question the Minister stated, It is a long list—I will place it on the Table of the House."

— — — — — May be pursued.

**REFUND OF EXCISE DUTY TO
MANUFACTURERS**

184. SQ. No. 24 The Member inter-alia stated as
dt. 28.12.90 under:— May be
supple. by Sh. Jansardhana Poojary. pursued.

The Minister stated as under: "As far as the rule which the hon. Member has quoted, according to that rule I have to lay on the Table of the House any document from which I quote. I shall obey that rule and place the file from which I have quoted. That is very clear. Sir, I will lay down this statement.

As far as a Parliamentary probe is concerned, as I said, once we have looked into the matter and if we feel that there is a need for a Parliamentary Board, we ourselves will come before this House."

1	2	3	4	5	6	7
185.	<p>SO. No. 28 dated 28.12.90 by Dr. Bangali Singh</p>	<p>ENQUIRY AGAINST CHAIRMAN, VIJAYA BANK</p> <p>India conducted an enquiry against the Chairman, Vijaya Bank for the alleged irregularities committed by him;</p> <p>(b) if so, the findings thereof; and</p> <p>(c) the action taken by the Government thereon?</p>	<p>(a) to (c) It was inter-alia stated: "The CBI is enquiring into the matter with regard to his accountability and criminal liability, if any."</p>	<p>14.6.91 26.8.91</p>	<p>31.8.91 31.12.91</p>	<p>Matter of public importance. May be pursued.</p>
186.	<p>USQ. No. 248 dt. 28.12.90 by Sh. Balvant Manvar</p>	<p>NON-OFFICIAL DIRECTORS IN NATIONALISED BANKS AND FINANCIAL INSTITUTIONS</p> <p>(a) whether there has been inordinate delay in the finalisation of non-official-Directors on the nationalised banks and Life Insurance Corporation and other financial institutions;</p> <p>(b) if so, the details of vacancies in the banks, the Life Insurance Corporation and other financial institutions;</p> <p>(c) the reasons therefor; and</p> <p>(d) the steps being taken to fill up these vacancies and by when these vacancies are likely to be filled up?</p>	<p>(a) to (d) It was inter-alia stated, "Action is already in hand for filling up the above vacancies."</p>	<p>19.3.91 24.6.91 23.9.91 27.12.91</p>	<p>27.6.91 27.9.91 27.12.91 27.3.92</p>	<p>May be pursued.</p>

TAX RAIDS

187	USO. No. 349 dt. 28.12.90 by Prof. Vijay Kumar Malhotra, Sh. Tej Narayan Singh & Prof. Yadunath Pandey.	(a) whether country-wise raids were conducted by the C.B.I., Income-Tax Department and Directorate of Revenue Intelligence during 1989 and 1990 at the premises of different establishments, organisations and important persons including those of Government officials who are alleged to have evaded Income-Tax, Excise duty and other taxes; (b) if so, the State-wise and month-wise details thereof alongwith the details of the premises etc. raided till date; (c) the unaccounted assets and incriminating documents etc. seized; (d) the number of cases in which the concerned parties/persons were prosecuted under the relevant law; (e) whether any parties/persons were exonerated from further proceeding by the Income-tax Department; and (f) if so, the details thereof and the reasons therefor?	27.3.91 12.6.91 30.9.91	30.6.91 30.9.91 31.12.91	May be pursued.
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1	2	3	4	5	6	7
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ALLOCATIONS OF FUNDS TO PUNJAB

188.	USO. No. 406 dt. 28.12.90 by Sh. Kamal Chaudhry	(a) whether any request has been received from the Government of Punjab for allocation of adequate funds during the 8th Five-Year Plan to achieve the target of providing employment to the people of the state;	(a) to (c) It was inter-alia stated "Both sets of proposals including their financing are under consideration."	19.4.91 2.7.91 25.9.91	28.6.91 28.9.91 28.1.92	May be pursued.
		(b) if so, the details thereof; and				
		(c) the decision taken in the matter?				

HARASSMENT OF PASSENGERS
BY CUSTOMS OFFICIALS

189. USQ. No. 1462 dt. 4 January, 1991
Sb. Nandlal Meena

(a) to (f) The information is being collected and will be laid on the Table of the House.

6.5.91

30.6.91 May be pursued.

(b) if so, the reaction of the Government thereon;

(c) whether instances of harassment of passengers by the Customs officials have come to notice during the current years;

(d) if so, the details thereof and the action taken in this regard;

(e) whether instance of harassment of the helpless people by the Income-Tax authorities have also come to notice during the above period; and

(f) if so, the details thereof and the action taken thereon?

	2	3	4	5	6	7
		ECONOMIC OFFENDERS				
190.	USQ. No. 1491 dt. 4.1.91 by Sh. Ganga Charan Lodhi	The details of the economic offenders among the top twenty industrial houses of the country together with the details of offences they were charged with during the last two years till date and the amount of money involved in each case.	The information is being collected and will be laid on the Table of the House.	27.3.91 11.6.91 3.10.91	30.6.91 30.9.91 31.12.91	May * be pursued.
191.	USQ. No. 1589 dt. 4.1.1991 by Sh. Nandlal Meena and Sh. Shantaram Potebhar	(a) whether some persons involved in the sale of contraband goods and remittance of sale proceeds in foreign exchange abroad through Hawala transactions have been arrested recently in Bombay as reported in the <i>Mumbai Times</i> dated 5 December, 1990;	(a) to (c) Information is being collected and will be laid on the Table of the House.	4.4.91 26.7.91 25.10.91	30.7.91 31.10.91 31.1.92	May be pursued.
		(b) if so, the details thereof and the number of premises searched / raided during the last twelve months and the results thereof; and				
		(c) the steps taken / proposed to be taken by the Union Government to check the Hawala transactions and smuggling in the country?				

VII Session, 1991 of Ninth Lok Sabha

1	2	3	4	5	6	7
		REVENUE EARNED THROUGH IMPLEMENTATION OF FERA ETC.				
192.	USQ. No. 39 dt. 22.2.91 by Shri Santosh Kumar Gangwar	(a) the revenue earned by the Government through the implementation of 'FERA', MRTIP and other related Acts during the last three years; (b) whether any review has been made in this regard; and (c) if so, the details thereof?	(a), (b) & (c): Information regarding revenue earned through implementation etc. of MRTIP and FERA Acts is being collected and would be laid on the Table of the House.	3.4.91 24.9.91 4.12.91	22.5.91 22.8.91 22.11.91	May be pursued.
		THEFT IN DIRECTORATE OF REVENUE INTELLIGENCE				
193.	USQ. No. 44 dt. 22.2.91 by Prof. Yashwanth Pawdey	(a) whether Government's attention has been drawn to the news-item captioned 'Rajaswa Gupchar Nidhalaya Kc Mukhyalaya main search lalka ki chori' appearing in <i>Amrita</i> dt. 2 February, 1991; (b) if so, the facts thereof; (c) the details of persons found responsible for this alleged theft; and (d) the action taken against the guilty?	(b), (c) & (d): The case is presently being investigated by them. In addition, an internal departmental enquiry is also being conducted.	7.10.91	7.12.91	May be pursued.

1	2	3	4	5	6	7
		FUNDS FOR CONSTRUCTION OF ASSEMBLY COMPLEX OF GOA				
194.	USQ. No. 62 dt. 22.2.91 by Prof. Gopalrao Mayekar	(a) whether Goa State has sought financial assistance from the Union Government for the construction of the Assembly Complex there; and (b) if so, the details thereof and the amount sanctioned by the Union Government?	(a) & (b): Yes, Sir. The State Government requested for Central assistance of Rs. 8 crores during 1990-91 for construction of Assembly Building in the State. The matter is under consideration.	29.5.91 24.9.91	22.9.91 22.1.92	May be pursued.
195.	USQ. No. 108 dt. 22.2.91 by Shri Rameshwar Prasad	CBI RAIDS AT PREMISES OF BANK OFFICIALS: Referring to reply given on March 23, 1990 to SQ No. 176 and asking: (a) the details of the action taken against the officers from whose residential / office premises, illegal assets had been discovered during the said search operations; and (b) the present position of these cases?	(a) and (b): Information is being collected from the Central Bureau of Investigation and will be laid on the Table of the House to the extent available and feasible.	13.6.91 30.8.91	31.8.91 31.12.91	Partly implemented vide SS V 19 dt. 19.7.91. May be pursued.

ALLEGED HARASSMENT TO
PERSONS COMING FROM AB-
ROAD

196. USQ. No. 131 dt 22.2.1991 by Dr. Laxminarayana Pandey
- Referring to reply given to USQ No. 3946 on 31.8.90 and asking:
- (a) whether the information has been collected;
- (b) if so, when it will be laid on the Table; and
- (c) if not, the reasons for delay in collecting the information.
- (a) the information is being collected.
- (c) Information had to be collected from various international Airports who have to scrutinise all records for last two years.
- NIL—
- May be pursued.
-

MINISTRY OF FOOD
11th Session of 9th Lok Sabha

Sl. No.	Question No. and Date	Subject/Text of the Question	Promise made	Extension Sought		Remarks
				on	upto	
1	2	3	4	5	6	7
197.	USQ. No. 3417 dt. 4.4.90 by Shri Giridhari Lal Bhargava	<p style="text-align: center;">CENTRAL ASSISTANCE UNDER SUGAR DEVELOPMENT FUND.</p> <p>ASKING:</p> <p>(a) whether the Central assistance has been sought by the various Sugar mills of Rajasthan from Sugar Development Fund during 1988-1990 if so, the details thereof mill-wise; and</p> <p>(b) the action taken thereon.</p>	<p>(a) & (b): M/S MEWAR SUGAR MILLS LTD., BHOPALSAGAR</p> <p>It was <i>inter-alia</i> state. Mill is yet to submit the detail scheme. The application would be processed after the detail scheme is received from the mill.</p> <p>(2) M/S. THE GANGANAGAR SUGAR MILLS, SRIGANGA NAGAR</p> <p>The mill has submitted their proposal for Sugarcane Development in March, 1990. The application would be examined in the next Screening Committee meeting.</p>	<p>28.6.90</p> <p>4.10.90</p> <p>7.1.91</p> <p>3.4.91</p> <p>7.10.91</p>	<p>3.10.90</p> <p>3.1.91</p> <p>3.4.91</p> <p>3.7.91</p> <p>3.1.92</p>	<p>May be pursued.</p>

1	2	3	4	5	6	7
		SETTING UP OF SUGAR MILLS IN BIHAR				
198.	USQ. No. 4413 dt. 11.4.90 by Sh. Desai Chow- dhary, Sh. Raj- mangal Mishra, Prof. Yadunath Pandey	(a) whether Government have re- ceived proposals to grant Letter of Intent / Industrial Licence for setting up sugar mills in Bihar; (b) if so, whether Government pro- pose to grant letter of Intent / Indus- trial Licence for setting up of sugar mills in Bihar especially in Ghanha, East Champaran and Rossa for the benefit of farmers and development of this area; (c) if so, the details thereof; and (d) if not, the reasons therefor?	(a) to (d): It was inter-alia stated, "The remaining three applications have been received recently and would be considered as per guidelines in this re- gard."	5.7.90 15.10.90 15.1.91 15.4.91 15.7.91 16.7.91 29.10.91	15.10.90 15.1.91 15.4.91 15.7.91 15.10.91 15.1.92	May be pursued.
		CENTRAL AID TO SUGAR UNITS OF MAHARASHTRA				
199.	USQ. No. 6392 dt. 25.4.90 by Sh. Vasant Sathe	(a) whether various sugar units from Maharashtra have sought Central as- sistance from sugar Development Fund during 1989-90; (b) if so, the details thereof; mill- wise; (c) the action taken thereon; (d) the number of pending proposals, mill-wise; (e) the reasons for pendency; and (f) the action proposed for clearance of the same?	(c) to (f): It was in- ter-alia stated, "Our of 11 applications from Modernisa- tion / rehabilitation scheme, 6 applicant have been sanc- tioned loan from the Sugar Development Fund and 5 applica- tions are under ex- amination."	24.7.90 26.10.90 19.2.91 29.4.91 25.7.91 25.10.91	24.10.90 24.1.91 24.4.91 24.7.91 24.10.91 24.1.92	May be pursued.

VIIIth Session, 1991 of Ninth Lok Sabha

1	2	3	4	5	6	7
200.	SQ. No. 97 dt. 2.1.91 by Sh. Vasant Sathe Sh. Prakash Koko Brahmhatt	(a) whether attention of the Government has been drawn to the news item captioned 'Food Ministry blocks now sugar licenced' appearing in 'The Economic Times' dated September, 27, 1990;	(b) & (c): The Licensing Policy for sugar industry and the incentive scheme for the 8th Five Year Plan period is under review of the Government. The pending applications / proposals would then be considered in the light of the aforesaid review	8.4.91 5.7.91 21.10.91	5.7.91 5.10.91 5.1.92	May pursued.
201.	USQ. No. 1110 dt. 2.1.1991 by Sh. Tej Narayan Singh	The number of cases pending before various authorities constituted under the Consumer Protection Act, 1986 as on 31 December, 1990?	The information is being collected and will be laid on the Table of the House.	6.5.91 1.8.91	2.7.91 2.10.91	May pursued.

CASES PENDING BEFORE AUTHORITIES SET UP UNDER THE CONSUMER PROTECTION ACT, 1986:

VIIIth Session, 1991 of Ninth Lok Sabha

1	2	3	4	5	6	7
202.	USO, No. 831 dt. 7.2.1991 Shri N. Tombi Singh	(a) whether the attention of the Union Government has been drawn by the State Government of Manipur to the reported pilferage of heavy quantities of rice during transit from some point outside Manipur during the last two years; (b) if so, the details thereof; and (c) the action taken to check the pilferage?	(a), (b) & (c): FCI had investigated a case in which misappropriation of stocks by some transport contractors, who were entrusted with the transportation work from Gauhati to Imphal via Dimapur, had come to their notice. On the basis of their preliminary investigation report and since private parties were also involved, the entire matter was entrusted to CBI for a thorough probe. For the failure on the part of FCI officials, disciplinary action has been initiated under major penalty against 3 Category-II officers and 15 category-III officials and the inquiry proceedings are in progress.	7.8.91	31.1.92	May . be pursued.

1	2	3	4	5	6	7
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LICENCES FOR SUGAR MILLS

203. USQ. No. 1591
dt. 6.3.1991 by
Shri Ram Naik
- (a) whether a number of applications for grant of licences for setting up sugar Mills in Maharashtra are pending with the Union Government;
- (b) if so, the locations where these mills are proposed to be set up;
- (c) the dates from which the applications are pending; and
- (d) the time by which these are likely to be cleared?
- (d) The Licensing policy for Sugar Industry is presently being reviewed by the Government and the proposals will be considered there-
after.
- 3.6.91 15.9.91 May be
19.9.91 15.12.91 pursued.

**LOANS TO SUGAR UNITS OF
MAHARASHTRA FROM SUGAR
DEVELOPMENT FUND**

204. USQ. No. 1614 (a) whether loans from sugar De-
dt. 6.3.1991 Shri velopment Funds for cane develop-
Shantaram Pot- ment are not available to new sugar
dukhe. factories, creating problems of inad-
quate cane availability in the factories
located in the non-traditional cane
pockets; if so, the reasons therefor;
(b) whether the Government of
Maharashtra has urged the Union
Government to sanction loans for
Sugar Development Fund not only
for cane development but also for
making available cane to these fac-
tories for installing modern equip-
ments for optimum energy generation
and steam conservation; and
(c) if so, the reaction of the Govern-
ment thereto?

30.4.91
12.6.91
19.9.91
3.12.91

6.6.91
6.9.91
6.12.91
6.3.92

(c) The matter is be-
ing considered by
the Government.

May
pursued.

**SUGAR MILLS FOR BAREILLY,
UTTAR PRADESH**

205. USQ. No. 1701 (a) whether the Government have
dt. 6.3.1991 Shri received proposals for setting up of
Santosh Kumar sugar mills of Nawabganj and Meer-
Gangwar. ganj in District Bareilly, Uttar
Pradesh;
(b) if so, the details thereof; and
(c) the action taken to clear the
proposal expeditiously?

6.5.91
19.9.91

15.9.91
15.12.91

(c) The Licensing
Policy for Sugar In-
dustry is presently
being reviewed by
the Government and
the proposals will be
considered there-
after.

May
pursued.

1	2	3	4	5	6	7
206.	USQ. No. 1738 dt. 6.3.1991 Shri Kamal Chaudhry & Kirpal Singh.	SUGAR MILLS IN PUNJAB	(a), (b), (c) & (d): 32 applications for grant of industrial licences for setting up of new sugar fac- tories are pending with the Department of Food as on 15.2.1991. Various aspects of the Licensing Policy for sugar industry for the 8th Five Year Plan are presently being reviewed by the Government and final decision on the aforesaid proposals would be taken thereafter.	6.5.91 19.9.91	15.9.91 15.12.91	May be pursued.

APPLICATIONS FROM MULTI-NATIONAL INDUSTRIES FOR SETTING UP FOOD PROCESSING UNITS.

207.	USQ. No. 4416 dt. 11.4.90 by Shri Balasaheb Vikhe Patil	(a) the details of applications received from multi-national and other companies pending with Government for setting up of Food Processing Industries during 1989 and upto February, 1990;	(a) to (c): Information about applications for issue of letter of intent for setting up of food processing units received in 1989 and upto February, 1990, which are pending with the Govt. of India is being collected and will be laid on the Table of the Sabha.	3.7.90	10.10.90	May be pursued.
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MINISTRY OF FOOD PROCESSING INDUSTRIES
11th Session, 1990 of Ninth Lok Sabha

1	2	3	4	5	6	7
		FOREIGN EXCHANGE EARNING BY FOOD PROCESSING INDUSTRIES				
208.	USQ. No. 7056 dt. 2.5.90 by Shri Harish Rawat	(a) whether Food Processing Industry has spent foreign exchange for the import of foreign technology during the last three years;	(a) and (b): Information relating to foreign collaboration cleared after the formation of the Ministry of Food Processing Industries and the foreign exchange involved in the import of capital goods thereof is being collected and will be laid on the Table of the House.	—	—	May be pursued.
		(b) if so, the extent thereof;				
		(c) the foreign exchange earned by food processing industries;				
		(d) whether annual targets for earning foreign exchange have been set up; and				
		(e) if so, the details thereof?				

PROJECT COST OF PEPSI FOOD
ASKING

209.	USQ. No. 9061 dt. 16.5.90 by Ch. Ram Prakash;	(a) whether Pepsi Food's Potato and Grain Processing unit cost is Rs. 18.5 crores whereas a slightly larger capacity plant of Jagajit Industries set up 4 months earlier has cost of Rs. 4.9 crores;	6.11.90 28.2.91 24.7.91	16.2.91 16.5.91 16.10.91	May pursued.
		(b) the reasons for such a large difference; and			
		(c) whether any inquiry is proposed to be held in this regard, if so, the details?			
		(a) & (b): It was <i>inter-alia</i> stated, "Government would try to ascertain from the two companies the break-up of the cost of various components of the two projects and extent the information is available it will be placed on the Table of the House."			

VII Session, 1990 of Ninth Lok Sabha

1	2	3	4	5	6	7
210.	USQ. No. 746 dt. 27.2.91 by Shri Prakash V Patil ;	<p>MULTINATIONALS IN INDIA</p> <p>(a) the names of the multinational food processing companies at present functioning in India;</p> <p>(b) the names of the Indian companies collaborating with them in this regard; and</p> <p>(c) the views of the Government about the working of these multinational companies?</p>	(a), (b) & (c): The information is being collected and will be laid on the Table of the House.	-Nil-	-Nil-	May be pursued.

ANNEXURE-II

ASSURANCES WHICH MAY NOT BE PURSUED
II Session, 1990 of Ninth Lok Sabha
MINISTRY OF AGRICULTURE

1	2	3	4	5	6	7
211.	USQ. No. 5681 dt. 19.4.90 by Prof. K.V. Thomas & Sh. Ram Segar (Saidpur)	<p style="text-align: center;">APPOINTMENT OF NEW DIRECTOR GENERAL, ICAR</p> <p>(a) whether a committee has been constituted to select a panel for appointment of the Director General of the Indian Council of Agricultural Research;</p> <p>(b) if so, the particulars of the members of this Committee;</p> <p>(c) when this committee was constituted;</p> <p>(d) whether this committee has recommended a panel to Government;</p> <p>(e) if so, the action taken thereon; and</p> <p>(f) the reasons for delay in appointing the Director General of the Indian Council of Agricultural Research.</p>	<p>(d) to (f): The committee initially submitted a panel of names, but due to certain representations the committee has been asked to consider the Panel. The fresh panel is awaited from the Committee</p>	<p>30.7.90 29.10.90 18.1.91 27.9.91 30.10.91 12.12.91</p>	<p>18.10.90 18.1.91 18.4.91 18.10.91 18.12.91 18.1.92</p>	<p>Individual in nature. May not be pursued.</p>

**DEATHS DUE TO
PESTICIDES**

213. USQ. No. 1299
dt. 16.8.90 by
Sh. Kailash
Meghwal:

the deaths caused annually by accidental exposure to pesticides, insecticides, herbicides and fungicides during the last three years?

State Governments are collecting figures on deaths due to poisoning from pesticides as required under Section 26 of Insecticides Act, 1968. However, deaths due to accidental exposure to pesticides are not collected separately and all deaths from pesticides are grouped together in this data. As figures available with the Government are incomplete from some States, the same will be collected again for the last 3 years and placed on the Table of the House.

29.11.90
20.2.91
4.7.91
16.8.91
20.11.91

16.2.91 Seaks Stational
16.5.91 tistical
16.8.91 information.
16.11.91 May not be
16.2.92 pursued.

VI Session, 1990 Of Ninth Lok Sabha

1	2	3	4	5	6	7
214.	<p>USQ. No. 181 dated the 27th December, 1990 by Shri Kailash Meghwal: Meghwal:</p>	<p>(a) whether any comprehensive and prospective plan for improving the agricultural productivity in Rajasthan suiting its geographical conditions have been formulated; and</p> <p>(b) if so, the details thereof?</p>	<p>(b): The details of the draft comprehensive Agricultural Development project formulated and submitted by Govt. of Rajasthan are being examined.</p>	—		—On going process. May not be pursued.

Third Session, 1990 of Ninth Lok Sabha
MINISTRY OF CHEMICALS AND FERTILIZERS

1	2	3	4	5	6	7
			ENQUIRY INTO AFFAIRS OF IFFCO PROJECT			
215.	SQ. No. 439 dt. 12.4.90 by Sh. Rajveer Singh and Sh. Chitta Basu:	(a) whether any inquiry is being conducted into the affairs of IFFCO Project. Aonla (Uttar Pradesh);	(a) to (c): It was intimated that the matter is under investigation by CBI, which is a long drawn process.	10.7.90 23.10.90 4.1.91 12.7.91	12.10.90 12.1.91 12.7.91 12.1.92	The matter is under investigation by CBI, which is a long drawn process. May not be pursued.
		(b) if so, the details thereof and the present stage of the inquiry; and	(b) if so, the details thereof and the present stage of the inquiry; and			
		(c) if the inquiry has been completed, the outcome thereof?	(c) if the inquiry has been completed, the outcome thereof?			

1 2 3 4 5 6 7

INQUIRY INTO AFFAIRS OF
IFFCO PROJECT

216. **SQ. No. 439 dt.** The Member stated, "I would like to know from the hon. Minister whether any action has been taken on the recommendations of the internal audit report which has been received recently, as it involves a very important issue."
- The Minister stated, "I have already told the hon. Member through you that the matter has been handed over to the CBI and it is under investigation and whenever the report is received, it will be presented in the House."
- 10.7.90 12.10.90 The matter is under investigation by CBI, which is a long drawn process.
23.10.90 12.1.91
4.1.91 12.7.91
May not be pursued.

INQUIRY INTO AFFAIRS
IFFCO PROJECT

217.	SQ. No.439 dt.12.4.90 Supp. by Shri R. Prabhu:	The Member <i>inter-alia</i> stated as under: "The Aonla project of IFFCO has been completed without any cost over-run or time over-run. There have been some allegations of irregularities. My specific question to the hon. Deputy Prime Minister is why has the Managing Director been dismissed. Is it because Government wants to hush up whatever inquiry is going on in IFFCO. This Government says that there is nothing wrong but the first fact is that they have dismissed the Managing Director who has lifted up IFFCO from a small company to one of the finest multi national industry in the country."	The Minister <i>inter alia</i> stated. "The Government is not hushing up the inquiry. The whole matter will be brought before the House after inquiry is completed.	10.07.90 23.10.90 04.01.91	12.10.90 12.01.91 12.07.91	The matter is under investigation by CBI, which is a long drawn process. May not be pursued.
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VI Session, 1990 of Nizamat Lok Sabha

1	2	3	4	5	6	7
218.	Unstarred Question No. 1219 dated 3.1.1991 by Shri Rajveer Singh.		CONSTRUCTION OF IFFCO AONLA PROJECT (a) whether the CBI has probed into the alleged malpractices in the construction of the IFFCO Aonla Project; and (b) if so, the outcome thereof?	03.06.91 29.08.91 04.12.91	3.9.91 3.12.91 3.6.92	The matter is under investigation by CBI, which is a long drawn process. May not be pursued.

11th Session, 1990 of Ninth Lok Sabha
MINISTRY OF CIVIL AVIATION AND TOURISM

Sl. No.	Qu. No. and date	Subject/Text of the Question	Promise made	Ext. on	Sought upto	Remarks
1	2	3	4	5	6	7
219.	USQ. No. 8009 dt. 8/5/90 by Shri Sudarsan Raychaudhury.	VACANT POSTS IN AIR INDIA (a) whether some top level posts in the Air India are lying vacant; (b) if so, the details thereof; (c) whether Government propose to fill up these vacancies; and (d) if not, the reasons therefor.	(a) & (d) : It was later-on stated "The recommendations of the Commission in this regard are under consideration of the Government".	18.08.90 12.11.90	8.11.90 7.02.91	Administrative matter. May not be pursued.

II Session, 1990 of Ninth Lok Sabha
MINISTRY OF COMMERCE

1	2	3	4	5	6	7
220.	USQ. No. 9375 dt. 18.5.90 by Shri Nathu Singh.	<p>EXPORT TO EASTERN BLOCK The value of total exports made against rupee payment to areas of Eastern block including Soviet Union during the year 1989-90.</p>	<p>As per the latest information available, the exports against rupee payment to eastern block including Soviet Union during the year 1989-90 (April-January) amounted to Rs. 4107.44 crores (provisional). Trade statistics for the remaining months of the financial year are not as yet available.</p>	Nil	Question seeks information which is statistical in nature.	May not be pursued.

PAY SCALE OF MMTTC EMPLOYEES

221.	USQ. No.10591 dt. 25.5.90 by Shri A.K. Roy	(a) the number of employees of the MITCO factories getting the Central Government scale of MMTTC, Category-wise;	9.8.90 12.3.91 6.5.91 1.8.91 31.10.91 3.12.91	(d) & (e): The Government has taken a decision to merge MITCO with MMTTC. The various issues involved in the proposal of merger of MITCO with MMTTC, including those of scales and cadres, are being examined by MMTTC.	25.11.90 30.04.91 30.06.91 30.09.91 30.11.91 31.01.92	Administrative matter. May not be pursued.
		(b) the number of employees of the MITCO factories getting wage Board scale of the MITCO, category-wise;				
		(c) the average difference between the two scales in terms of emoluments;				
		(d) whether MITCO has been merged in MMTTC and will work as its division; and				
		(e) if so, whether the workers will also be merged in MMTTC and will get its scale and other facilities and if so, the details thereof.				

III Session, 1990 of Ninth Lok Sabha

1	2	3	4	5	6	7
222.	USQ.No. 1578 dt.17.8.90 by Sh. Ram Sai- wan and Smt. Subhashini Ali	FOREIGN EXCHANGE OUTGO (a) the export earnings and foreign exchange outgo of the Colgate Palmolive Company since 1988, year-wise; (b) whether the amount of foreign exchange sent by the Colgate Palmolive is in accordance with the law; and (c) if not, the action taken or con- templated to stop foreign exchange drain by the company.	(a) to (c): The information is being collected and will be laid on the Table of the House.	Nil	—	Question seeks information for an individual pvt. com- pany. May not be pursued.
223.	USQ. No.3823 dt. 31.8.90 by Shri Ajit Kumar Panja	EXPORT PERFORMANCE OF BIG INDUSTRIES The export performance of top ten industries and the new licences issued to them during the last three financial years.	The information on the new licences is- sued to them during the last three finan- cial years is not avail- able.	2.5.91 20.12.91	24.6.91 24.12.91	Broadly speaking the statement is not an assur- ance. May not be pursued.